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Thursday, February 20, 2014

Phalgun 1, 1935 (Saka)

LOK SABHA DEBATES
(English Version)

Fifteenth Session
(Fifteenth Lok Sabha)



(Vol. XXXVII Contains Nos. 11 to 22)

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NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Thursday, February 20, 2014/Phalguna 1, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MADAM SPEAKER *in the Chair*]

[Translation]

SHRI KANTI LAL BHURIA (RATLAM): Madam Speaker, Rajiv Gandhi was the Prime Minister of India, his murderers should not be let off *(Interruptions)*

11.01 1/4 hrs.

(At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.)

...(Interruptions)

[Translation]

MADAM SPEAKER: Please sit down, try to understand. You people should also sit in your own places

...(Interruptions)

11.0 1/2 hrs

(At this stage, Shri Shailendra Kumar and some other hon. Members went back to their seat)

11.0 1 hrs**OBITUARY REFERENCES**

MADAM SPEAKER: Hon. Members, I have to inform the House about the sad demise of two of our former Members, Sarvashri Chhitubhai Gamit and C.C. Gohain.

Shri Chhitubhai Gamit was a Member of the Sixth to Twelfth Lok Sabhas representing the Mandavi parliamentary constituency of Gujarat.

An able parliamentarian, Shri Gamit served as a Member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes; Committee on Public Accounts; Committee on Estimates; Committee on Food, Civil Supplies and Public Distribution; Committee on Finance; Joint Committee on Offices of Profit; Committee on Agriculture; Committee on Public Undertakings; and Committee on Papers Laid on the Table.

Shri Chhitubhai Gamit passed away on 17th December, 2013 in Tapi, Gujarat at the age of 72.

Shri C.C. Gohain was a nominated Member of Fourth and Fifth Lok Sabhas representing the then North-East Frontier Agency.

An active social and political worker, Shri Gohain devoted his life for the welfare of tribal people.

Shri C.C. Gohain passed away on 16th February, 2014 in Lohit, Arunachal Pradesh at the age of 83.

We deeply mourn the loss of Shri Chhitubhai Gamit and Shri C.C. Gohain and I am sure the House would join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.02 hrs

(The Members then stood in silence for a short while.)

11.03 hrs

(At this stage, Shri Rajiv Ranjan Singh alias Lalan Singh Shri Shailendra Kumar, Shri A.K.S. Vijayan and some other hon. Members came and stood near the Table.)

...(Interruptions)

11.03 1/2hrs

ORAL ANSWERS TO QUESTIONS

MADAM SPEAKER: You please ask the question.

...(*Interruptions*)

SHRI P. VISWANATHA (KANCHEEPURAM): Madam Speaker, the Government of India will complete the process of award ... (*Interruptions*)

***WRITTEN ANSWERS TO QUESTIONS**

(Starred Questions Nos.382 to 400
Unstarred Questions Nos.1381 to 1610)

12:00hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri Francisco Cosme Sardinha *in the Chair*)

PAPERS LAID ON THE TABLE

[English]

MR. CHAIRMAN: Papers to be laid on the Table. Shri Ghulam Nabi Azad.

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI GHULAM NABI AZAD): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2012-2013.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 10927/15/14)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2012- 2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2012-2013.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 10928/15/14)

[Translation]

The Minister of State for Minority Affairs (Shri Ninong Ering): Mr. Chairman, Sir, On behalf of Shri S. Jaipal Reddy, I beg to lay the following papers on the Table.

1. (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2012-2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 10929/15/14)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2012-2013, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2012-2013.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 10930/15/14)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 2012-2013, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bangalore, for the year 2012-2013.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 10931/15/14)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Soft Matter Research, Bengaluru, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Soft Matter Research, Bengaluru, for the year 2012-2013.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the

papers mentioned at (7) above.

(Placed in Library, See No. LT 10932/15/14)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2012-2013.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 10933/15/14)

The Minister of State for Minority Affairs (Shri Ninong Ering): Mr. Chairman, Sir, On behalf of Shri Praful Patel, I beg to lay a copy of the Public Enterprises Survey (Volume I and volume ii,(Hindi and English versions), for the year 2012-2013 on the Table.

(Placed in Library, See No. LT 10934/15/14)

[English]

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

(i) The Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014 published in Notification No. File No. L-1/132/2013/CERC in Gazette of India dated 7th January, 2014.

(ii) The Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2013 published in Notification No. File No. L-1/(5)/2013/CERC in Gazette

of India dated 14th November, 2013.

- (iii) The Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Second Amendment) Regulations, 2013 published in Notification No. File No. L-1/12/2010-CERC in Gazette of India dated 11th July, 2013.
 - (iv) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Second Amendment) Regulations, 2013 published in Notification No. File No. L-7/143/158/2012-CERC in Gazette of India dated 3rd September, 2013.
 - (v) The Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Second Amendment) Regulations, 2013 published in Notification No. File No. L-7/105(121)/2007- CERC in Gazette of India dated 11th September, 2013.
 - (vi) Notification No. L-1/44/2010-CERC published in Gazette of India dated 29th August, 2013, containing corrigendum to the Notification No. L-1/44/2010-CERC dated 24th November, 2011.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (ii) to (vi) of (1) above. [Placed in Library, See No. LT 10935/15/14]
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-
- (i) The Joint Electricity Regulatory Commission for Goa & Union Territories (Conduct of Business) Second amendment Regulations, 2013 published in Notification No. JERC-1/2009 in Gazette of India dated 25th October, 2013.
 - (ii) The Joint Electricity Regulatory Commission for Goa & UTs (Electricity Supply Code) Second Amendment Regulations, 2013 published in Notification No. JERC-11/2010 in Gazette of India dated 25th October, 2013.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 10936/15/14]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAY (SHRI ADHIR CHOWDHURY): Sir, I beg to lay on the Table a copy of Notification No. S.O. 146(E) (Hindi and English versions) published in Gazette of India dated 20th January, 2014, winding up the Commission of Inquiry consisting of Mr. Justice S. Sagir Ahmad, Retired Judge, Supreme Court of India under sub-section (3) of Section 12 of the Commission of Inquiry Act, 1952.

[Placed in Library, See No. LT 10937/15/14]

[Translation]

The Minister of State for Minority Affairs (Shri Ninong Ering): Mr. Chairman, Sir, I beg to lay the following papers on the Table.

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Waqf Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Waqf Council, New Delhi, for the year 2012-2013,
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT 10938/15/14]

12:03 hours

**MESSAGES FROM RAJYA SABHA
BILLS AS RETURNED BY RAJYA SABHA WITH AMENDMENTS*
AND
BILL AS PASSED BY RAJYA SABHA***

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Vote on Account Bill, 2014, which was passed by the Lok Sabha at its sitting held on the 17th February, 2014 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”
- (ii) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 2014, which was passed by the Lok Sabha at its sitting held on the 17th February, 2014 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”
- (iii) “I am directed to inform the Lok Sabha that the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 6th September, 2013, has been passed by the Rajya Sabha at its sitting held on the 19th February, 2014, with the following amendments:-

*Laid on the Table.

ENACTING FORMULA

1. That at page1, line1, **for** the word" Sixty-fourth", the word "Sixty-fifth" be **substituted.**

CLAUSE 1

2. That at page1, line6,**for** the figure"2013",the figure "2014" be **substituted.**

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

(iv) "I am directed to inform the Lok Sabha that the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 24th August, 2013, has been passed by the Rajya Sabha at its sitting held on the 19th February, 2014, with the following amendments:-

ENACTING FORMULA

1. That at page1, line1, **for** the word "Sixty-fourth", the word "Sixty-fifth" be **substituted.**

CLAUSE 1

2. That at page1,line3,**for** the figure"2013",the figure "2014" be **substituted.**

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

(v) “In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Rani Lakshmi Bai Central Agricultural University Bill, 2014 which has been passed by the Rajya Sabha at its sitting held on the 19th February, 2014”.

(vi) “I am directed to inform the Lok Sabha that the National Institutes of Technology, Science Education and Research (Amendment) Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 18th December, 2013, has been passed by the Rajya Sabha at its sitting held on the 19th February, 2014, with the following amendments:-

ENACTING FORMULA

1. That at page 1, line 1, **for** the word “Sixty-fourth”, the word “Sixty-fifth” be **substituted**.

CLAUSE 1

2. That at page 1, line 3, **for** the figure “2013”, the figure “2014” be **substituted**.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.”

2. Madam Speaker, I lay on the Table the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2013, the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2013 and the National Institutes of Technology, Science Education and Research (Amendment) Bill, 2013, as returned by Rajya Sabha with amendments on the 19th February, 2014, and the Rani Lakshmi Bai Central Agricultural University Bill, 2014, as passed by Rajya Sabha on the 19th February, 2014.

12.04 hrs.

**LEAVE OF ABSENCE OF MEMBERS FROM THE
SITTINGS OF THE HOUSE**

[English]

MR. CHAIRMAN: The Committee on Absence of Members from the sittings of the House in their Eleventh Report presented to the House on 19th February, 2014 have recommended that leave of absence from the sittings of the House be granted to the following Members for the period mentioned against each:-

- | | | |
|----|--|--|
| 1. | Shri K alias .J.K. Ritheesh
Shivkumar | 09.08.2013to06.09.2013
05.12.2013to15.12.2013 |
| 2. | Shri M. K. Alagiri | 09.08.2013to06.09.2013
05.12.2013to18.12.2013
05.02.2014to20.02.2014 |
| 3. | Shri D. Napoleon | 24.08.2013to06.09.2013
05.12.2013to18.12.2013
05.02.2014to21.02.2014 |

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SEVERAL HON. MEMBERS: Yes.

MR. CHAIRMAN: The leave is granted. The Members will be informed accordingly.

12.04 ¼ hrs.

**STANDING COMMITTEE ON EXTERNAL AFFAIRS
24 th and 25th Reports**

[Translation]

DR. BHOLA SINGH (NAWADA): Mr. Chairman, Sir. I beg to present the following Reports (English and Hindi versions) of the Standing Committee on External Affairs:-

(1) 24th Report on Action Taken by the Government on the Recommendations/Observations contained in the 19th Report of the Committee on Demands for Grants of the Ministry of Verse as Indian Affairs for the year 2013-14.

(2) 25th Report on the subject 'passport Seva Project _ Targets and Achievements.

[English]

12.04 1/2 hrs.

STANDING COMMITTEE ON WATER RESOURCES

21st Report

SHRI DIP GOGOI (KALIABOR): Sir, I beg to present the 21st Report (Hindi and English versions) of the Standing Committee on Water Resources (2013-2014) on 'Review of Ganga Flood Control Commission'.

12.04 ¾ hrs.

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

262nd Report

[English]

SHRI CHARLES DIAS (NOMINATED): Sir, I beg to lay on the Table the 262nd Report (Hindi and English versions) of the Standing Committee on Human Resource Development on the Functioning of National Sports Federations.

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

(ii) Evidence

SHRI CHARLES DIAS (NOMINATED): Sir, I beg to lay on the Table a copy of the Evidence (Hindi and English versions) tendered before the Committee on Human Resource Development on the Functioning of National Sports Federations.

12.05 hrs

**STATEMENT CORRECTING REPLY TO STARRED QUESTION NO. 194
DATED 22.08.2013 REGARDING FOREIGN AIRLINES ALONGWITH
REASONS FOR DELAY***

[English]

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): Sir, I beg to lay on the Table of the House a Statement correcting the reply to Starred Question No. 194 given on 22nd August, 2013 raised by Shri Raghuvir Singh Meena, MP regarding 'Foreign Airlines'.

I had answered the Lok Sabha Starred Question No.194 relating to 'Foreign Airlines' asked by Shri Raghuvir Singh Meena, MP, Member of Parliament on 22nd August 2013.

Information was sought in the question regarding (a) the number of foreign airlines including cargo airlines flying into India on regular basis along with their frequency, airlines-wise; (b) the number of airports in India where foreign airlines are operating in/out along with names of airlines; (c) whether any security concerns on Jet- Etihad deal has been raised; (d) if so, the details thereof and the reasons therefor; and (e) the measures taken/being taken by the Government to address the airport security concerns in this regard?

The Statement referred to in reply to part (b) of the Question contained factual error in the number of Airports to/from where foreign airlines are currently operating which was given as "25" and needs to be substituted by "24". Correspondingly in the Annexure - II of the Reply relating to "current operations of foreign airlines to/from Airports of India", "Calicut" at S.No.5 and "Kozhikode" at S.No.16 needs to be merged being same places and replaced with "Kozhikode" having operations of "Air Arabia, Etihad Airways, RAK Airways, Emirates, Oman Air, Qatar Airways, Saudi Arabian Airlines". A copy of revised reply in the Parliament Question incorporating corrections is enclosed.

The error is regretted.

*Laid on the Table and also placed in Library, See No. LT 10939/15/14

The reply to part (b) of the Lok Sabha Starred Question No. 194 dated 22nd August, 2013 raised by Shri Raghbir Singh Meena, MP regarding 'foreign airlines' contained factual error in the number of Airports to/from where foreign airlines are currently operating. Calicut (S.No.5) and Kozhikode (S.No.16) was inadvertently mentioned separately which represents Kozhikode. The information was reconciled and the Correcting Statement in reply to the Starred Question was sent immediately thereafter on 3rd September, 2013 and could not be said due to expiry of regular Session. The delay is, however, regretted.

...(Interruptions)

12.05 ½ hrs.

STATEMENTS BY MINISTERS

(i) (a) Status of implementation of the recommendations contained in the 41st Report of Standing Committee on Rural Development on Demands for Grants (2013-14), pertaining to the Department of Rural Development, Ministry of Rural Development.*`

[English]

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): On behalf of Shri Jairam Ramesh, I beg to lay on the Table of the House the following Statement on the status of implementation of recommendations contained in the Forty-first Report of the Standing Committee on Rural Development (2012-13) on Demands for Grants (2013-14) of the Department of Rural Development (Ministry of Rural Development) (15th Lok Sabha) in pursuance of the Direction of the Hon'ble Speaker, Lok Sabha vide Lok Sabha Buletin-Part-il dated September 01, 2004.

The Forty-first Report of the Standing Committee on Rural Development (15thLok Sabha)was presented to the Lok Sabha on 30th April, 2013.The Report relates to the examination of Demands for Grants of the Ministry of Rural Development (Department of Rural Development) for the year 2013-14.

Action Taken Report on the recommendations/observations contained in the report of the Committee was sent to the Standing Committee on Rural Development on 25th July, 2013.

There are 38 recommendations made by the Committee in the said report where action is called for on the part of the Government. These recommendations mainly pertain to the issues concerning the schemes for generation of self- employment and wage employment, provision of housing to rural poor, rural roads, monitoring of implementation of rural development programmes and other quality inputs such as assistance for strengthening of District Rural Development Agency

*Laid on the Table and also placed in Library, See No. LT 10940/15/14

Administration, training and research, human resource development, development of voluntary action etc. for proper implementation of the programmes.

The present status of implementation of the various recommendations made by the Committee is indicated in Annexure to my Statement, which is laid on the Table of the House, I would request that this may be considered as read.

...(Interruptions)

12.05 ¾ hrs

(b) Status of implementation of the recommendations contained in the 42nd Report of the Standing Committee on Rural Development on 'Implementation of Mahatma Gandhi National Rural Employment Guarantee Act, 2005', pertaining to the Department of Rural Development, Ministry of Rural Development.*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): On behalf of Shri Jairam Ramesh, I beg to lay on the Table of the House the following Statement on the status of implementation of recommendations contained in the 42nd Report of the Standing Committee on Rural Development (2012-13) on the subject 'Implementation of Mahatma Gandhi National Rural Employment Guarantee Act, 2005' of the Department of Rural Development (Ministry of Rural Development) (15th Lok Sabha) in pursuance of the direction by the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin-Part-II dated September 01, 2004.

The Forty-second Report of the Standing Committee on Rural Development (15th Lok Sabha) was presented to the Lok Sabha on 14 August, 2013. The Report relates to the examination of 'implementation of Mahatma Gandhi National Rural Employment Guarantee Act, 2005' (Department of Rural Development) for the year 2012-13. Action Taken Report on the recommendations/observations contained in the report of the Committee was sent to the Standing Committee on Rural Development on 20th November, 2013.

There are 27 recommendations made by the Committee in the said report where action is called for on the part of the Government. These recommendations mainly pertain to the issues concerning the schemes for generation of employment under MGNREGA, permissible works under MGNREGA, supervision and inspection of works, wage rate, delay in payment of wages, payment of unemployment allowances, Grievance redressal mechanism, convergence under MGNREGA and revamping of MGNREGA etc. for proper implementation of the programmes.

*Laid on the Table and also placed in Library, See No. LT 10941/15/14

The present status of implementation of the various recommendations made by the Committee is indicated in Annexure to my Statement, which is laid on the Table of the House. I would request that this may be considered as read.

...(Interruptions)

12.06 hrs

(ii) Status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2013-14), pertaining to the Ministry of Minority Affairs.*

[English]

THE MINISTER OF MINORITY AFFAIRS (SHRI K. RAHMAN KHAN):

Sir, I beg to lay the statement on the status of the implementation of recommendations contained in the Thirty-Seventh Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on Demands for Grants for the year 2013-14 of the Ministry of Minority Affairs, in pursuance of the Direction 73A of the Directions by the Hon'ble Speaker, Lok Sabha under Rule 389 for the Rules of Procedure and Conduct of Business in Lok Sabha.

The Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) presented its Thirty- Seventh Report on the Demands for Grants for the year 2013-14, relating to the Ministry of Minority Affairs, to the Lok Sabha on 2nd May,2013 . The recommendations were considered and the action taken by the Government on the recommendations were submitted to the Committee on 30th July,2013

Report contained 8 recommendations. The present status of implementation of all these 8 recommendations is indicated in the Annex, which is laid on the Table of the House.

...(Interruptions)

*Laid on the Table and also placed in Library, See No. LT 10942/15/14

12.06 ¼ hrs.

**STATEMENT CORRECTING REPLY GIVEN TO UNSTARRED
QUESTION NO. 743 DATED 08.08.2013
REGARDING RAIL SECURITY ALONGWITH
REASONS FOR DELAY***

[English]

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI ADHIR CHOWDHURY):** Sir, I beg to correct the Statement in reply to part (b) to (g) of Lok Sabha Unstarred Question 743 answered on 08.08.2013 regarding rail security.

Part of the Question answered	For	Read
(b) to (g)	<p>Unlike zonal railways, KRCL is a Public Sector Undertaking under the Ministry of Railways and implementation of Integrated Security System(ISS) is underway Over nominated stations of zonal railways. However, components of ISS ivz. Close Circuit Television (CCTV) system, Baggage Scanner, Door Frame Metal Detector, Hand Held Metal Detector have been installed at Madgaon railway Station of KRCL .Besides above, CCTV cameras have also been Provided at Thivim railway station. A proposal for installation of</p>	<p>Unlike zonal railways, KRCL Is a Public Sector Undertaking Under the Ministry of Railways and implementation of Integrated Security System (ISS) is underway over nominated stations of zonal railways. However, Components of ISS ivz. Close Circuit Television (CCTV) system, Baggage Scanner, Door Frame Metal Detector, Hand Held Medal Detector have Been installed at Madgaon railway Station of KRCL. Besides above,</p>

*Laid on the Table and also placed in Library, See No. LT 10943/15/14

	CCTV video surveillance system at Ratnagiri, Chiplun, Sangneshwar Road, Khed, Mangaon, Kanakavali, Sindhurg, Kudal and Sawantwadi Road railway stations of Ratnagiri region and Karwar and Udupi railway stations in karwar region is under active consideration of KRCL administration.	CCTV cameras have also been provided at Thivim railway station.
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In the Question, it was mentioned that a proposal for installation of CCTV video surveillance system at Ratnagiri, Chiplun, Sangneshwar Road, Khed, Mangaon, Kanakavali, Sindhurg, Kudal and Sawantwadi Road railway stations of Ratnagiri region and Karwar and Udupi railway stations in Karwar region is under active consideration of KRCL administration. This was based on the information received from the KRCL. During review of the progress made for installation of surveillance cameras at these stations, it was realized that above information was inadvertently forwarded by KRCL without the approval of competent authority, as such said proposal is yet to be formulated. Accordingly, a correcting statement has been put up. Delay is sincerely regretted.

...(Interruptions)

12.06 ½ hrs

STATEMENTS BY MINISTERS- Contd.

(iii) Status of implementation of the recommendations contained in the 106th Report of the Standing Committee on Commerce on Demands for Grants (2012-13), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.*

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M. S. NATCHIAPPAN): Sir, I beg to lay the statement regarding the status of implementation of recommendations contained in the 106th Report of the Standing Committee on Commerce on Demands for Grants (2012-13), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

...(Interruptions)

*Laid on the Table and also placed in Library, See No. LT 10944/15/14

MATTERS UNDER RULE 377***12:07 hours**

MR. CHAIRMAN: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Hon. Members may personally handover slips at the Table immediately as per practice.

...(Interruptions)

[Translation]

SHRI SHAILENDRA KUMAR (KAUSHAMBI): Mr. Chairman Sir, there are many important issues to be raised during the Zero Hour. You should take up those issue.

MR. CHAIRMAN: We will take them later.

*Treated as laid on the Table.

(i) Need to curb the menace of black money in the country

SHRI MAHENDRASINH P. CHAUHAN (SABARKANTHA): There can be differences on the figures stating the amount of black money in and outside the country. But it is a bitter truth that the network of black money in India has increased in proportion to population growth after independence. According to an estimate, it has caused a loss of 25 thousand billion rupees to the economy of the country in the last six decades. In the last few days, the association of an investigative journalists of Washington revealed the names of the people who are cheating the economy of their countries. This list consists of the names of more than 600 Indians which also includes some politicians and businessmen. This report has shocked all those people who love their country. Our country is democratic but the black money begins to spread through the mother of the democracy- the electoral process. To keep the existence of our great country intact, decisive battle against corruption and black money in the country is needed today.

Therefore, I would like to request from the Government that it should audit the property of corrupt politicians and officials and declare the benami property as national property.

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**(ii) Need to provide funds for construction of railway lines in Khargone
Parliamentary Constituency in Madhya Pradesh**

SHRI MAKANSINGH SOLANKI (KHARGONE): I want to draw the attention of Hon. Railway Minister towards the problems of railways in my Parliamentary Constituency Khargone-Barwani. The public of Khargone-Barwani has been demanding Khandwa-Dhar Railway line via Khargone-Barwani and Indore- Manmad railway line since a long time. Being a tribal area, it is a priority area for development activities. Due to the lack of railway line, the people are not getting benefit of modern facilities of business, industries and agricultural production. This area produces agricultural produce like cotton, sugarcane, chilli, fennel soyabean etc in high amount. Due to the absence of railway line, this area is disconnected from Baroda (Gujarat) and Mumbai (Maharashtra) which obstructs the developmental activities of this area. The development of the tribal areas the priority of the administration and allocation of adequate budget is also done for developmental activities of tribal area. But even after such a long demand, this tribal area is being neglected in terms of railway extension.

I would like to demand from the Government to provide funds for the construction of Khandwa-Dhar railway line via Khargone-Barwani and Indore-Manmad railway line so that with the construction of railway line the speed of development of this area will be intense and it will lead to the economic progress of the tribal farmers, labourers and the businessmen of the area.

(iii) Need to augment railway facilities in Giridih parliamentary constituency, Jharkhand

SHRI RAVINDRA KUMAR PANDEY (GIRIDIH): Railway service acts as the lifeline for the all-round development of any area and it is an important foundation for development. I would like to request the Hon. Railway Minister regarding the new State Jharkhand. Parasnath, the world famous holy pilgrimage of Jain's is visited by the followers from all over the world. Keeping this in mind, we had requested to connect Parasnath and Madhuban railway line. This provision was made in the previous budget but the survey has not started yet. The progress is zero. In my home station Phusro, the stoppages of train no. 19607/19608 (Kolkata to Ajmer) along with the stoppages of train no. 13319/13320 (Ranchi-Baidyanathdham Express) on Nichitpur halt, train no. 15027-15028 (Hatia-Gorakhpur, Maurya Express) on Phoolalwati Tanr station and train no. 12938/12939 (Howrah- Gandhidam Express) on Parasnath station was demanded. The stoppages of the above mentioned train on these stations is necessary for the public interest.

Therefore, I would like to request the Hon. Railway Minister that keeping in mind the dignity and the public sentiment of Parasnath, please issue the appropriate guidelines so that the general public and the Jain pilgrims coming from all over the world could be benefited.

(iv) Need to settle the insurance claims made by the farmers who suffered damage to their kharif crops in the year 2010 under Crop Insurance Scheme in Sheohar parliamentary constituency, Bihar

SHRIMATI RAMA DEVI (SHEOHAR): In Sitamarhi district, under my Parliamentary Constituency Sheohar, the payment of Crop Insurance Policy is still pending and even after three years it has not been paid. In the Kharif season 2010, the compensation amount of crop insurance has not been paid to the afflicted farmers by the Allahabad Bank, Matiarkalan Branch which is unfair to the farmers. The Government has instructed all the banks that farmers should be paid the amount under the Crop Insurance Policy but despite this, the farmers have not been paid which is a kind of exploitation of the farmers by the Government Banks. Till date, no Bank official has been held responsible for non-payment.

I would like to request the Government that there should be an enquiry as to why there was no compensation given to the farmers in the Kharif season, 2010 under the Crops Insurance Policy by the Allahabad Bank, Matiarkalan Branch, District Sitamarhi and the payable amount should be paid to the farmers along with interest.

(v) Need to address the problem of water-logging in underpass near Chitrasani railway station under Palanpur Tehsil in Banaskantha Parliamentary Constituency, Gujarat

SHRI HARIBHAI CHAUDHARY (BANASKANTHA): I would like to draw the attention of the Government towards the under bridge near Chitrasani railway station under Palanpur Tehsil in my Parliamentary Constituency, Banaskantha. During rainy season this under bridge gets submerged under water which prevents the movement of vehicles through this bridge and the people cannot move across the bridge. The Railway Administration was intimated in this regard but the administration has not taken any steps till now, It seems the bridge was constructed carelessly and no arrangement was made for the drainage of water. Due to the faulty design, the water enters the bridge during the rainy season and there is no arrangement for water drainage.

I would like to request that immediate steps should be taken to empty the water from the said under bridge.

(vi) Need to take necessary steps to ensure enough flow of water in river Palar in Tamil Nadu and constitute a Palar River Water Authority for the purpose

[English]

SHRI ABDUL RAHMAN (VELLORE): Palar River has been the life line of North Tamil Nadu since long and Palar Basin is very fertile. Agriculture is considered to be its mainstay. Palar River with its total drainage area of 17,871Sq. Km, originating from Nandhi Durga in Karnataka, flows for 93 Km in Karnataka, 33 Km in Andhra Pradesh and 222 Km in Tamil Nadu before joining the Bay of Bengal.

Due to failure of normal rain-fall in this region and various hurdles in the path of river drainage along with the precarious depletion of ground water, the entire region is on the verge of becoming desert. The reservoirs of Bethamangalam & Ramsagar in Karnataka and 32 check dams having one at every Kilometer of the river in Andhra Pradesh constructed without any concurrence of Tamil Nadu have prevented even a minimum flow of water in it.

The Government of Karnataka brings 10 TMC water to Kolar to meet the requirement of its two districts out of 2000 TMC water of Nethravathi River. The same proposal can now be utilized to bring 100 TMC water to Palar River as the distance from Kolar to Palar River is too short. In the same manner, Godavari- Krishna-Palar linkage in Andhra Pradesh can also be considered. This can only be accomplished by the Central Government.

In order to achieve this great objective, a powerful Palar Authority is to be created by the Government of India, which is the only solution to bring water to Palar River.

**(vii) Need to construct a Rail Over Bridge on level crossing at
Nadakkavu in Palakkad, Kerala**

SHRI M.B. RAJESH (PALAKKAD): I would like to draw the attention of this Government to an important issue of construction of Nadakkavu Rail Over bridge in Palakkad. The Nadakkavu railway gate is situated in the Palakkad-Malampuzha road. Since, Malampuzha is an important tourist destination, this road is one of the busiest one in the area. The railway gate is close to Olavakkode railway junction also. The frequent closure of this gate is causing heavy traffic jams and people suffer from this. Many patients have even lost their lives as they could not get timely medical attention due to this frequent traffic jams. Students also face a lot of difficulties even during examinations. Permanent solution to this problem is the construction of a ROB at Nadakkavu. I urge upon the Government to take immediate steps to construct a ROB at Nadakkavu in Palakkad.

(viii) Need to convert road-connecting Muzaffarpur with Deoria and Taraiya into National Highway

[Translation]

DR. RAGHUVANSH PRASAD SINGH (VAISHALI): Bihar Government has recommended that Muzaffarpur-Deoria-Taraiya road in Bihar should be given the status of National Highway because it connects two districts and it passes through densely populated, backward and extremist affected areas. There is too much traffic. Road from Muzaffarpur to Deoria is under the Public Works Department and the rest part is rural road and it crosses river Gandak at Swasighat.

Therefore, I request you to give this road the status of National Highway.

12:08hours

**STREET VENDORS (PROTECTION OF LIVELIHOOD AND
REGULATION OF STREET VENDING) BILL.2013**

Amendments made by Rajya Sabha

[English]

MR. CHAIRMAN: Now, Supplementary List of Business. Item No. 20 (A), hon. Minister.

...(Interruptions)

**THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION
(DR.GIRIJA VYAS):** I beg to move:

“That the following amendments made by Rajya Sabha in the Bill to protect the rights of urban street vendors and to regulate street vending activities and for matters connected therewith or incidental thereto, be taken into consideration:-

ENACTING FORMULA

1. That at page 1, line1, *for* the word “Sixty-fourth”, the word “Sixty-fifth” be *substituted*.

CLAUSE1

2. That at page1, line6, *for* the figure “2013”, the figure “2014” be *substituted*.

MR.CHAIRMAN: The question is:

“That the following amendments made by Rajya Sabha in the Bill to protect the rights of urban street vendors and to regulate street vending activities and for matters connected therewith or incidental thereto, be taken into consideration:-

ENACTING FORMULA

1. That at page1, line1, *for* the word “Sixty-fourth”, the word “Sixty-fifth” be *substituted*.

CLAUSE1

2. That at page1,line 6,*for* the figure“2013”,the figure “2014”*be substituted.*

The motion was adopted.

MR. CHAIRMAN: We shall now take up each amendment made by Rajya Sabha to the Bill.

ENACTING FORMULA

MR.CHAIRMAN: The question is:

“That at page1, line1, for the word“Sixty-fourth”,the word “Sixty-fifth” *be substituted.*”

The motion was adopted.

CLAUSE1

MR.CHAIRMAN: The question is:

“That at page1,line 6,*for* the figure“2013”,the figure “2014” *be substituted.*”

The motion was adopted.

...(Interruption)

DR. GIRIJA VYAS : I beg to move :

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

MR.CHAIRMAN: The question is:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

12:09 hours

**GOVERNORS (EMOLUMENTS, ALLOWANCES AND
PRIVILEGES)**

AMENDMENT BILL, 2013

Amendments made by Rajya Sabha

[English]

MR. CHAIRMAN: Now, Item No. 20 (B), hon. Minister.

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI R.P.N. SINGH): I beg to move:

“That the following amendments made by Rajya Sabha in the Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982, be taken into consideration:-

ENACTING FORMULA

1. That at page1, line1, *for* the word "Sixty-fourth", the word "Sixty-fifth" be *substituted*.

CLAUSE 1

2. That at page1, line3, *for* the figure "2013", the figure "2014" be *substituted*.

MR. CHAIRMAN: The question is:

“That the following amendments made by Rajya Sabha in the Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982, be taken into consideration:-

ENACTING FORMULA

1. That at page1, line1, *for* the word "Sixty-fourth", the word "Sixty-fifth" be *substituted*.

CLAUSE 1

2. That at page 1, line 3, for the figure “2013”, the figure “2014” be *substituted*.

The motion was adopted.

MR. CHAIRMAN: We shall now take up each amendment made by Rajya Sabha to the Bill.

ENACTING FORMULA

MR. CHAIRMAN: The question is:

“That at page 1, line 1, for the word “Sixty-fourth”, the word “Sixty-fifth” be *substituted*.”

The motion was adopted.

CLAUSE 1

MR. CHAIRMAN: The question is:

“That at page 1, line 3, for the figure “2013”, the figure “2014” be *substituted*..”

The motion was adopted.

...(Interruptions)

SHRI R.P.N. SINGH: Mr. Chairman, I beg to move:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

MR. CHAIRMAN: The question is:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted

12:11 hours

**NATIONAL INSTITUTES OF TECHNOLOGY,
SCIENCE EDUCATION AND RESEARCH
(AMENDMENT) BILL, 2013**

Amendments made by Rajya Sabha

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE

DEVELOPMENT (DR. SHASHI THAROOR): Mr. Chairman, I beg to move:

“That the following amendments made by Rajya Sabha in the Bill further to amend the National Institutes of Technology, Science Education and Research Act, 2007, be taken into consideration:--

Enacting Formula

1. That at page1, line1, *for* the word “Sixty-fourth”, the word “Sixty-fifth” be *substituted*.

Clause1

2. That at page1,line3,*for* the figure“2013”, the figure “2014” be *substituted.*”

MR.CHAIRMAN: The question is:

“That the following amendments made by Rajya Sabha in the Bill further to amend the National Institutes of Technology, Science Education and Research Act, 2007, be taken into consideration:--

Enacting Formula

1. That at page 1, line 1, *for* the word “Sixty-fourth”, the word "Sixty-fifth" be *substituted*.

Clause1

2. That at page 1,line3,*for* the figure “2013”, the figure “2014” be *substituted.* ”

The motion was adopted.

Enacting Formula

MR. CHAIRMAN: The question is:

“That at page 1, line 1, *for* the word “Sixty-fourth”, the word “Sixty- fifth” be *substituted*.”

The motion was adopted.

Clause 1

MR. CHAIRMAN: The question is:

“That at page 1, line 3, *for* the figure “2013”, the figure “2014” be *substituted*.”

The motion was adopted.

DR. SHASHI THAROOR: Mr. Chairman, I beg to move:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

MR. CHAIRMAN: The question is:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

12. 12 hrs

SUBMISSION BY MEMBERS

Re: Issue of grant of Special status to Bihar

[Translation]

SHRI SYED SHAHNAWAZ HUSSAIN (BHAGALPUR): Hon Chairman, Sir, discussions have been going on since a long time to give the status of special State to Bihar. The report of Raghuram Rajan committee recommended that Bihar should be given the status of special State. Bihar is lagging behind. When Jharkhand was separated, Hon. Atal Bihari Vajpayee gave a package to Bihar by which there was some progress in Bihar. Till now, there is no IIT, IIM in Bihar. AIIMS has not been started yet. There is no National Law College. Nalanda University is not fully complete even today. There has been no progress in Vikramshila, nor any discussion has taken place. Champapuri is in Bhagalpur, Jain community was given minority status but there is no development in the community. Even the Bihar Government has said that the Central Government is giving it the status of special State. Today, Bihar has been cheated in the name of special State. The Ministers in the Central Government used to give Statements that Bihar is getting the status of special State. It was published in the newspapers, sweets were distributed. The people of Bihar have been cheated.

Through you, I would like to appeal that Bihar should be given all the money for old pending scheme. Money should be allocated for NH. This is injustice to Bihar. Ten crore people of Bihar should be allowed to participate in the development of this country. This Government should do this. This is an outgoing Government. If this Government does not do this, then we will get this done under Modi Government. We will lead Bihar on the road to development..... (Interruptions) This Government is deceiving. Both the Central Government and the Bihar Government have cheated Bihar. Only Atal Bihari ji had done justice. We will also do justice if we form the Government. Stop cheating Bihar. The Central Government should announce that today Bihar will be given the status of special State and it will also be given special package. Agriculture did not develop, Nalanda did not develop. Industries did not develop, Vikramshila did not develop. The people of Bihar are suffering. The people of Bihar are expecting a lot from this Government.

You are creating the State of Telangana but the ten crore people of Bihar have no

rights over the resources of this country. The people of Bihar have this right, too, Bihar is a part of this country. People of Bihar will never accept the injustice meted out to Bihar.

[English]

MR. CHAIRMAN: Shri Jitendra Singh and Shri Arjun Ram Meghwal are allowed to associate with the issue raised by Shri Syed Shahnawaz Hussain.

[Translation]

SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH (MUNGER): My notice is on the same subject.

[English]

MR. CHAIRMAN: Hon. member, please continue your speech. He will be given time to speak.

[Translation]

SHRI SHAILENDRA KUMAR (KAUSHAMBI): Hon. Mr. Chairman, I am thankful to you for giving me the opportunity to speak during the Zero Hour. This issue has been raised in the House since a long time. As you know the situation of our Muslim brothers is very bad. The Government set up a commission. It has also received report of Sachchar Committee, Rangnath Committee but till today there is no discussion in Lok Sabha or the House. In this report, it is evident that their educational, financial and social condition is worse than Dalits. Through you, I would like to demand from the Government that there should be a discussion in the House on this report. We demand that the Government should strictly. Implement the recommendations made in the report by the commission so that that condition of the Muslim brothers, which is worse than Dalits, could improve.

With these words, I conclude.

[English]

MR. CHAIRMAN: Shri J.M. Aaron Rashid and Shri Madhu Goud Yaskhi are allowed to associate with the issue raised by Shri Shailendra Kumar.

[Translation]

SHRI SHARAD YADAV (MADHEPURA): Hon. Mr. Chairman, Sir, in Budget 2012, it was made clear that there should be special arrangement for the backward States. Raghuraj Raman Committee was constituted. The Standing Report of the Committee was given to the Finance Minister in September, 2013. The Planning Commission approved the declaration of backward States. It includes Bihar, Uttar Pradesh, Odisha, Jharkhand, West Bengal and Rajasthan, Implementation of the report gave approval to the Planning Commission but the meeting proposed to be held on 22 September 2013 for the decision was suddenly postponed. Hon. Prime Minister also approved the report of backward States: 1.5 crore people signed it and gave it to the Hon. President and met Hon. Prime Minister. The people of Bihar organised a rally in Delhi, Patna and every other district. These States are backward since a long time.

The East India Company first came to Bengal in India. There are people from Bengal Presidency. The border of Bihar and Uttar Pradesh extends to 700 km. The rivers originating in Himalayas flow through it and cause havoc through floods. I want to ask why the committee for backward States was postponed? You are applying new methods, opening Pandora's boxes. Why did the meeting get postponed which was supposed to be held in the Ministry of Finance? It was the real question, for which you set up a committee. The Planning Commission said it, and even Hon. Prime Minister gave approval for it. I would like to request that it is the right of the backward States. You worked for the backward States for too long and then you postponed it. If you want to develop the country, you should develop the backward States. I have told you in sequence.

The Ministry of Finance should give immediate clarification. He spoke very well in last Budget Session. He had moved forward with the backward States, he should give clarification on this. This is my request.

[English]

MR. CHAIRMAN: Shri Kalikesh Narayan Singh Deo and Shri Shailendra Kumar are allowed to associate with the issue raised by Shri Sharad Yadav.

[Translation]

SHRI SHAILENDRA KUMAR: Sir, we associate ourselves with this topic.

...(Interruptions)

[English]

MR. CHAIRMAN: Those who want to associate, please send slips at the Table of the House.

...(Interruptions)

[Translation]

SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH: Sir, please allow me to speak on this matter for two minutes.... (Interruptions)

[English]

MR. CHAIRMAN: It is the same matter. No please. Dr. Thambidurai.

... (Interruptions)

MR. CHAIRMAN: Then others also will ask. We cannot have it. Dr. Thambidurai.

... (Interruptions)

12:21 hrs

At this stage, Shri Rajiv Ranjan Singh alias Lalan Singh and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

DR.M.THAMBIDURAI (KARUR): Sir, I have given a notice regarding Katchatheevu issue. It is a very long pending issue.... *(Interruptions)*

MR.CHAIRMAN: I cannot allow. Nothing will go on record except what Dr. Thambidurai says.

...(Interruptions) ...*

DR. M. THAMBIDURAI (KARUR): Recently the Central Government went to the Supreme Court and gave an affidavit. Our hon. Chief Minister filed a case in the Supreme Court telling that Katchatheevu is a part of India. Our hon. Chief Minister has written a letter to the hon. Prime Minister to see that Katchatheevu must be retrieved. When the Tamil Nadu fishermen go there, Sri Lanka is arresting them. Now they are going to celebrate some kind of festival in Katchatheevu and so many problems may come in that. That is why, I would request the Central Government to see that we once again get back Katchatheevu. When Katchatheevu was given to Sri Lanka, it was not approved by our Parliament. Therefore, still we have got the full right over it. I do not know why the Central Government has told the Supreme Court that it is a settled issue. Therefore, we would request that we should get it back and see that it becomes a part of India. That is our request.

MR. CHAIRMAN: Shri Rajendra Agrawal is allowed to associate with the issue raised by Dr. Thambidurai.

* Not recorded

DR. RAGHUVANSH PRASAD SINGH (VAISHALI): Sir, in the CSAT Exam, 22 and a half marks of English has been made compulsory. This is a conspiracy in the Union Public Service Commission against the candidates who come from rural areas and speak Indian languages. Now-a-days, the number of Indian language candidates has reduced to 1/10th of the previous number. Indian languages like Tamil, Telugu, Marathi, Bengali, Odia, Malayalam, Gujarati and Arabic, Persian, Pali etc. have been dropped, this is a conspiracy against candidates from rural areas and poor families. Their competition has been ended by imposing English on them.

The second thing is, a new rule has been implemented in 2011, giving extra opportunity to the candidates. This year too, with the intervention of Rahul Gandhi, two extra chances have been given. But its drawback is that, the candidates who turned 30 in 2011 are not getting any benefit from it. So these candidates should get two more extra chances. For this, the minimum age limit should be increased from 30 years to 34 years. We demand that the Government should intervene in this. Many questions have been raised occasionally. In this regard, the entire House is agreed this. Therefore, the Government should take action on this. The students coming from the rural areas and Indian language students should be given participation in the competitive exams. The action should be taken accordingly. Many demonstrations were held for this. Students of Jawaharlal Nehru University have also held demonstration, the candidates have also held demonstrations and many MPs and the leaders of various parties have also given it in writing. We demand that Government should seriously consider this matter and make a quick decision.

MR. CHAIRMAN: Shri Shailendra Kumar, Shri Arjun Meghwal and Shri Rajendra Agrawal associate themselves with the above topic.

[English]

Nothing will go on record except what Shri Prabodh Panda says.

...(Interruptions)...*

[English]

SHRI PRABODH PANDA (MIDNAPORE): Sir, contractual workers working in the railways are continuing the strike since yesterday. Their demand is very minimum. The contractors who are engaged in railways are not giving the minimum wages to the workers. So, the strike has been going on since yesterday and it will continue. Therefore, through you, I would draw the attention of the Railway Ministry to intervene in this matter and at least provide the minimum wage to the railway contract workers. These workers are thousands in number. The contractors are reluctant to provide the minimum wage to the contractual workers working in the railways. Most of the contractual workers are working in the railway tracks. I am particularly raising the matter related to the Kharagpur Division. The entire Kharagpur Division has collapsed due to the strike. I would request the Railway Ministry to intervene in this matter immediately so that the issue can be resolved and the contractual workers are provided minimum wages.

12.26 hrs.

At this stage Shri Jagdambika Pal, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

[Translation]

SHRI SANJAY NIRUPAM (MUMBAI NORTH): Mr. Chairman, Sir the Capital Killers punishment given to the killers of Shri Rajiv Gandhi, the former Prime Minister of India..... *(Interruptions)*

[English]

MR. CHAIRMAN: Nothing else will go on record.

*... (Interruptions)**

12. 27 hrs

At this stage, Shri K. Sugumar and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

[Translation]

SHRI SANJAY NIRUPAM: Sir, the Supreme Court order with reference to that punishment... *(Interruptions)* We disagree with that order... *(Interruptions)* Supreme Court Order was given with reference to only three accused..... *(Interruptions)* But the way Tamil Nadu Government and the Chief Minister of Tamil Nadu had politicized the entire issue and decided to release seven people Instead of three people *(Interruptions)* is condemnable.... *(Interruptions)* The murderers of the Prime Minister of our country have not been punished yet..... *(Interruptions)* The way they are being released *(Interruptions)* is injustice..... *(Interruptions)* The murderers of our former Prime Minister Rajiv Gandhi should be punished... *(Interruptions)* This is my request... *(Interruptions)* We disagree with the Supreme Court order of acquittal..... *(Interruptions)* Supreme Court shouldn't have given this decision..... *(Interruptions)* because Rajiv ji was the Prime Minister of our country... *(Interruptions)* he was murdered brutally and mercilessly.... *(Interruptions)* and it hurts all the citizens of this country..... *(Interruptions)* Feeling this pain..... *(Interruptions)* we should not make fun of it. The Tamil Nadu Government is making fun of it, and politicizing it... *(Interruptions)* This type of politics should be not be done.... *(Interruptions)* The murderers who have been punished should complete their sentence..... *(Interruptions)* They should not be acquitted.... *(Interruptions)* We request you..... *(Interruptions)*

MR. CHAIRMAN: Dr. Vinay Kumar Pandey associates himself with the topic raised by Shri Sanjay Nirupam.

[English]

MR. CHAIRMAN: The House stands adjourned to meet again at 2.00 p.m.

12.28 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker in the Chair)

...(Interruptions)

[Translation]

SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH (MUNGER): Sir, please listen to me for a minute.... *(Interruptions)* This is a matter of giving special State status to Bihar..... *(Interruptions)*

MR. DEPUTY SPEAKER: You have already raised this topic.

.....(Interruptions)

MR. DEPUTY SPEAKER: You have already spoken on this.

.....(Interruptions)

[English]

14:01 hrs.

At this stage, Shri Arjun Roy and some other hon. Members came and stood on the floor near the Table.

14:02 hours

OBSERVATION BY THE CHAIR

[English]

MR. DEPUTY-SPEAKER: Hon. Members, before we take up consideration and passing of the Rani Lakshmi Bai Central Agricultural University Bill, 2014, as passed by Rajya Sabha, I have to inform the House that Shri Sharad Pawar, hon. Minister of Agriculture and Food Processing Industries, vide communication dated 19th February, 2014 has informed that the President having been informed of the subject matter of the Rani Lakshmi Bai Central Agricultural University Bill, 2014, recommends the consideration of the Bill in Lok Sabha under article 117(3) of the Constitution.

14.02 ½ hrs.

**RANI LAKSHMI BAI CENTRAL AGRICULTURAL
UNIVERSITY BILL, 2014**

[English]

MR. DEPUTY SPEAKER: Members, we have also to allot time for discussion of the Bill.

...(Interruptions)

MR. DEPUTY-SPEAKER: Hon. Minister.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): Sir, I beg to move*:

“The Bill to provide for the establishment and incorporation of a University in the Bundelkhand region for the development of agriculture and for the furtherance of the advancement of learning and pursuit of research in agriculture and allied sciences and declare it to be an institution of national importance, as passed by Rajya Sabha, be taken into consideration.”

* Moved with the recommendation of the President.

...(Interruptions)

14:03 hours

(At this stage, Shri C. Rajendran and some other hon. Members came and stood near the Table.)

MR. DEPUTY-SPEAKER: Motion moved:

“The Bill to provide for the establishment and incorporation of a University in the Bundelkhand region for the development of agriculture and for the furtherance of the advancement of learning and pursuit of research in agriculture and allied sciences and declare it to be an institution of national importance, as passed by Rajya Sabha, be taken into consideration.”

[Translation]

SHRI ARJUN RAM MEGHWAL (BIKANER): Sir, I thank you for giving me this opportunity to speak.... (Interruptions) I want to speak in support of Rani Lakshmi Bai Central Agricultural University Bill, 2014.... (Interruptions) in support of this Bill, I want to say that in the Objectives and Reasons, it has been stated that Bundelkhand region will be developed, research will be done in agriculture sector, agriculture will be propagated..... (Interruptions) I want to say that in Section 5, the objects of the university has been mentioned and they should be fulfilled, I want to say this through you. I want to support this fact that they have named it after Rani Lakshmi Bai... (Interruptions) because since a long time we have been listening to this poem of Subhadra Kumari Chauhan.

“Chamak Uthi san sattavan mein wah talvar purani thi,
Bundele harbalon ke munh humne suni kahani thi,
khoob ladi mardani wah toh jhansi wali Rani thi”

We are thankful to you that have named it after her. I would also like to say there is AIIMS in Jodhpur which had been named after Mirabai but it has been dropped. I would like to request the Government through you that AIIMS in Jodhpur should be named after Mirabai the way this university is named after Lakshmi Bai.

As regards the next topic, I would like to say that you have mentioned Board of Management in section 18, but generally there is lot of interference during the selection to the Board of Management and some people who get selected are not worthy of Board of Management. Therefore, right people should be selected for the Board of Management.

I want to say one more thing. This is a Central University of Agriculture. I come from Bikaner, Rajasthan. The State Government has sent a proposal to give it a status of Central University. The University has also sent it, through you, I would like to demand from the Government that our Bikaner Agriculture

University should also be given the status of Central University. I am very thankful for giving me this opportunity to speak.

[English]

MR. DEPUTY-SPEAKER: The question is:

“That the Bill to provide for the establishment and incorporation of a University in the Bundelkhand region for the development of agriculture and for the furtherance of the advancement of learning and pursuit of research in agriculture and allied sciences and declare it to be an institution of national importance, as passed by Rajya Sabha, be taken into consideration ”

The motion was adopted.

MR. DEPUTY-SPEAKER: The question is:

“That clauses 2 to 44 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 44 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): I beg to move:

“That the Bill be passed.”

MR. DEPUTY-SPEAKER: Motion moved:

“That the Bill be passed.”

[Translation]

SHRI SHAILENDRA KUMAR (KAUSHAMBI): Hon. Deputy Speaker, I am very grateful for giving me this opportunity to speak on Rani Lakshmi Bai Central University Bill, 2014.

Deputy Speaker, Sir, as you know that Bundelkhand is a very backward region in Uttar Pradesh. This Bill has been passed by Rajya Sabha. I express my gratitude to Hon. Minister Pradeep Jain ji that he has done a good job in intensifying the development in Uttar Pradesh. Bundelkhand is known for Rani Lakshmi Bai. I support this Bill whole-heartedly and I conclude by saying that there should be all the facilities over there and the Muslim backward class and Scheduled Castes could be benefited by this.

[English]

PROF. SAUGATA ROY (DUM DUM): Sir, I fully support the Rani Lakshmi Bai Central Agricultural University Bill, 2014.

The purpose of the Bill is to set up a Central Agricultural University in the State of Uttar Pradesh, headquartered at Jhansi. This will conduct teaching and research in agriculture.

As we know, Jhansi is part of Bundelkhand and it is one of the most backward regions of India. The ground is very much infertile and there are wines and other things. It is necessary to do research, particularly in dry land farming. We know many countries like Israel have made fantastic advances. It is time that we do something for the area of Bundelkhand, which is very much backward. So, I welcome this initiative. This Bill has already been passed in Rajya Sabha and I support it fully. Thank you.

MR. DEPUTY-SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

...(Interruptions)

14.10 hrs

At this stage Shri Shailendra Kumar, Shri Jagdambika Pal and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: You all go back to your seats. You have raised your issues in the House and the Government has listened to you. Please go back to your seats.

....(Interruptions)

MR. DEPUTY SPEAKER: You have put your points, now please go back to your seats.

.....(Interruptions)

[English]

MR. DEPUTY SPEAKER: The House Stands adjourned to meet again at 3.00 p.m.

14.11 hrs

*The Lok Sabha then adjourned till
Fifteen of the Clock.*

15.00 hours

The Lok Sabha re-assembled at Fifteen of the Clock.

(Shri Francisco Cosme Sardinha *in the Chair*)

...(Interruption)

[English]

MR. CHAIRMAN: Please sit down.

15.01 hrs

At this stage Shri Arjun Roy and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

PAPERS LAID ON THE TABLE-Contd.

15.01 ½ hrs

MR. CHAIRMAN: Now we will take up Item No.20 E.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Sir, on behalf of Shri Sushil kumar Shinde, I beg to lay on the Table:-

- (1) A copy of the Proclamation (Hindi and English versions) issued by the President vide Notification No.S.O.410 (E) in Gazette of India dated 16th February, 2014, in accordance with the Provisions contained under Section 50 of the Government of National Capital Territory Act, 1991 read with clauses (2) and (3) of article 356 of the Constitution in relation to the Government of National Capital Territory of Delhi and Order relating thereto under article 239AB of the Constitution.

(Placed in Library, See No. LT 10945/15/14)

- (2) A copy of the Report (Hindi and English versions) of the Lt. Governor of the National Capital Territory of Delhi dated 15th February, 2014 to the President.

(Placed in Library, See No. LT 10946/15/14)

15.02**RESOLUTION RE: APPROVAL OF ORDER ISSUED BY THE
PRESIDENT IN RELATION TO GOVERNMENT OF
NATIONAL CAPITAL TERRITORY OF DELHI***[English]*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Sir, on behalf of Shri Sushilkumar Shinde, I beg to move:

“That this House approves the Order under article 239AB of the Constitution issued by the President on the 16th February, 2014 read with section 50 of the GNCTD Act, 1991 and clauses (2) and (3) of article 356 of the Constitution in relation to the Government of National Capital Territory of Delhi.”

MR. CHAIRMAN: The question is:

“That this House approves the Order under article 239AB of the Constitution issued by the President on the 16th February, 2014 read with section 50 of the GNCTD Act, 1991 and clauses (2) and (3) of article 356 of the Constitution in relation to the Government of National Capital Territory of Delhi.”

The motion was adopted.

15.02 ½ hrs

At this stage Shri Arjun Roy and some other hon. Members went back to their seats

...(Interruptions)

[English]

MR. CHAIRMAN: I will give you chance to speak during ‘Zero Hour’.

15.03 hours

**NARCOTIC DRUG AND PSYCHOTROPIC SUBSTANCES
(AMENDMENT) BILL, 2011**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, on behalf of Shri P.Chidambaram, I beg to move:

“That the Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985, be taken into consideration.”

The Narcotic Drugs and Psychotropic Substances (NDPS) Act was enacted in 1985 and came into force on 14th November, 1985. The Act was amended twice, once in the year 1989 and second time in the year 2001.

Another amendment in the Act is felt necessary to remove the difficulties, which have arisen in the implementation of the Act, and to further strengthen certain other provisions; including provisions pertaining to forfeiture of property of drug traffickers. Hence the Narcotic Drugs and Psychotropic Substances (Amendment) Bill was introduced in Lok Sabha on 8th September, 2011.

The Bill was referred to the Standing Committee on Finance for examination and report thereon. In its report, the Committee has made seven recommendations and almost all of them have been accepted by the Government. The bulk of the official amendments that we propose to move are, therefore, guided by the suggestions of the Committee.

Simultaneously, the Government received several representations on the issue of lack of adequate access to morphine and other opioids for pain relief and palliative care. The representations emphasized the urgent need to have one uniform licensing system under the NDPS Act and to include such proposals also in the Bill to amend the NDPS Act. On examination of the same, it was felt that there is merit in the representations. We are accordingly, also proposing certain official amendments aimed at addressing the issue of opioid access for pain relief.

Accordingly, the consequential changes arising out of the suggestions of the SCF and addressing the issue of opioid access for pain relief have

been proposed through a list of the official amendments which is also placed before the House for consideration.

MR. CHAIRMAN: Motion moved:

“That the Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985, be taken into consideration.”

[Translation]

SHRI NISHIKANT DUBEY (GODDA): Mr. chairman, Sir, I am very thankful to you for giving me this opportunity to speak....*(Interruptions)* I thank Sushma Swarajji, Hon. Lal Krishan Advaniji and other that on this important Bill I have

[English]

MR. CHAIRMAN: Please do not disturb the proceedings of the House.

...*(Interruptions)*

MR. CHAIRMAN: Nothing, except what Shri Nishikant Dubey is saying, will go on record.

(Interruptions)...*

15.06 hrs.

At this stage Shri Arjun Roy and some other hon. Members came and stood on the floor near the Table.

...*(Interruptions)*

MR. CHAIRMAN: Hon. Members, you have enough disturbed the proceedings of the House. Please sit down.

...*(Interruptions)*

*Not recorded.

[Translation]

SHRI NISHIKANT DUBEY (GODDA): This is very important Bill, I welcome this Bill, I welcome the Government that it had agreed to all the recommendations of the Standing Committee. This is a question of drugs, many patients are dying of cancer that is why this Bill is important, Narcotics Bill is also needed.

Mr. Chairman, Sir, there is a report. There are some important things in this report which I want to quote. The report is International Narcotics Control Strategy Report, 2013. It States that *(English)* "High level corruption both generates, conceals criminal proceedings, illicit funds are often laundered through real estate, educational programmes, charities and election campaigns". *(Translation)* This means that the money which is coming from Narcotics, what are the young people doing today? Visit any school, college, party or disco, you will see young people taking drugs. Through ice cream, chocolate the school kids are.... *(Interruptions)* This is illegal money which is coming. Dawood Ibrahim's nexus is running in this country. There are many people with him, Chhota Shakeel... *(Interruptions)* Sandeep Sharma, and others who I have been writing about. There is property in Gurgaon, Noida, Mumbai, there is illegal illicit money. What Dawood Ibrahim and his men are doing? Some people from the Ministry are also involved in this. I have been constantly writing about this that there are some people with Dawood Ibrahim..... *(Interruptions)* Chhota Shakeel, Sandeep Sharma or others.... *(Interruptions)* they blackmail... *(Interruptions)* these people.... *(Interruptions)*

[English]

MR. CHAIRMAN: Hon. Members, after this your names will be called. After this Bill over, you all will be given chance.

... *(Interruptions)*

[Translation]

SHRI NISHIKANT DUBEY: Hon'ble Chairman, Sir, please listen to me for two minutes..... *(Interruptions)*

[English]

MR. CHAIRMAN: Hon. Members, since we cannot have a constructive discussion on the Bill and so I will put it to the vote of the House.

[Translation]

***SHRI P.L. PUNIA (BARABANKI):** Narcotics Drugs and Psychotropic Substances (Amendment) Bill, 2011, presented by the Finance Minister is in keeping the demands of time and in public interest.

I support the Bill.

* Speech was laid on the Table.

[English]

***SHRI ARJUN RAM MEGHWAL (BIKANER):** I want to lay the following. Kindly make compulsory monitoring system to implement the Provision of Narcotic Drugs and Psychotropic Substances (Amendment) Bill 2011.

That should be mandatory provision in the proposed Amendment Bill.

[Translation]

***SHRI SHAILENDRA KUMAR (KAUSHAMBI):** I would like to say the following things on the Narcotics Drugs and Psychotropic Substances (Amendment) Act, 2011. Today, the country's educated people as well as labourers are taking drugs. Medicines like Morfin are coming from abroad and people are getting sick. People are struck with cancer, disability, heart, blood pressure, mental illness. The Government should ban the imported drugs and save the young generation. It should save families and homes from destruction. People are suffering from all kinds of diseases. This should be prevented. There should be strict rules and punishments. These are sold in schools, colleges and at cross roads openly. People from Government departments and police are also involved in this. The Government should take strict action and impose ban on this.

*Speech was laid on the Table.

[English]

* **SHRIS.SEMMALAI(SALEM):**Narcotic Drugs and Psychotropic Sustances (Amendment) Bill 2013

- The Bill was introduced in 2011.
- Then it was referred to Standing Committee.
- It was reviewed by the Committee and the Committee suggested some amendments. Some of those amendments were accepted. The Finance Minister has moved official amendments to the NDPS Bill 2011.
- The Question is why does the NDPS Act need to be amended.
- Millions of Indians with Cancer, HIV/AIDS and other life limiting illness and injuries suffer needlessly due to untreated pain.
- So they need some reliefs.
- This Bill seeks to ensure the availability of essential narcotic medicines to patients while at the same time preventing abuse or diversion.

* Laid on the Table.

[Translation]

***SHRI O.S. MANIAN (MAYILADUTHURAI):** I am happy to express my views on the Narcotic Drugs and Psychotropic Substances (Amendment) Bill. The amendments to the Bill were kept pending for long. I appreciate for taking initiatives to bring necessary amendments to this Bill. At a very tender age, students of schools and colleges as well as industrial workers are intoxicated and due to drug abuse their health is very much affected. I want to stress that drug trafficking from neighboring countries should be effectively checked. Sale of banned drugs and tobacco products in black market should be prevented. There should be awareness campaigns on the evil effects of tobacco products and narcotic drugs. Short films thus produced to create awareness among youth and general public on drug abuse and its side effects should be screened throughout the country. Even some narcotic substances are added as ingredients in cool drinks and which should be checked and prevented. The Government should not only take preventive action against poor people but also it should act to set free the rich and elite from the clutches of drug menace. Under relevant law of the land necessary and stringent penal action should be initiated against drug peddlers and publicity campaigns in full swing may be organised on the evils of narcotic drugs.

[English]

***SHRI ANUP KUMAR (BARDHMAN EAST):** Although, I welcome the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011 but I have some reservations.

Though the bill adds a new definition of "Central Government Factories" and amends the definition of "Commercial Quantity" and "Small Quantity"- the definitions are still vague. The definition should be clearly specified.

It is strange that instead of increasing the punishment of the drug trafficker, it has reduced the punishment of drug-users to make a compromise. I strongly object to this and hope the Bill will make provision for stringent punishment for both.

I welcome the provision of management and rehabilitation of addicts in this bill. The Government should be more proactive in this matter.

I cannot understand why 180 day is provided for notification of seize of unauthorized possession of drugs. Is it for manipulation so the criminals could pass away free. I wish it should be notified within a month and procedure should be started immediately.

Though the misuse of Narcotics Drugs of Psychotropic Substances is rampant, we should also remember that these are the substances which we require for alleviation of pain and for terminal care. It is the intention of ours which makes it boon or curse for the society. Hence the Act should be amended to address the undue harassment of legally authorized manufacturers, dealers and traders who sells this for proper use.

I urge upon the Government to make rules so that availability of these drugs become easier for the care-givers otherwise terminally ill and persons with pains will continue to suffer.

***SHRI P. VENUGOPAL (TIRUVALLUR):** I am happy while participating in discussion on an important bill titled Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011.

Narcotic Drugs and Psychotropic Substances continue to have several medical and scientific uses. Their permissible use worldwide is for medical & scientific purposes only. However, these drugs and substances have tremendous potential for abuse. India continues to be heaven for illegal narcotic trade. It has been reported in many parts of the country on day-to-day basis about the illegal narcotic trade. It is a serious issue affecting the future of the younger generation of our country.

The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011 aims at rectifying those anomalies and also making certain further changes to strengthen the provisions of the Act. Though India enacted the Narcotic Drugs and Psychotropic Substances Act, popularly known as NDPS Act, in 1985, the Act was amended twice since then through the NDPS (Amendment) Act 1989 and the NDPS (Amendment) Act 2001 to align domestic laws in conformity with our commitment to global Conventions. But as more anomalies surfaced, the NDPS (Amendment) Bill 2011 was introduced last September to beef up the provisions of the Act.

The present Bill even envisages for severe punishment. There has been demand to reduce the punishment for consumption of morphine, cocaine and heroin by six months from the extant one year in the light of the provision entailing maximum six months imprisonment for trafficking of small quantities.

A major source of concern voiced by the INCB is that the abuse of drugs by injection is increasing in South Asia. This has reached significant proportions in India. Drugs abused by injection in the region include heroin, prescription opioids and mixtures with other controlled substances. This has led to a spurt in the HIV and Hepatitis-C infection. Related to this disquieting development is that India continues to be used by transnational organised criminal groups to divert precursors of amphetamine-type stimulants, because of the wide availability of precursor's ephedrine and pseudoephedrine in our country.

Most of the amphetamine and methamphetamine available in the illicit market in tablet form in India has been smuggled into the country. By contrast, most of the amphetamine and methamphetamine available in the illicit market in powder form has been illicitly manufactured in the country. A larger quantity of amphetamine has been seized regularly in many parts of the country.

The worrisome feature is that illicit cultivation of opium poppy supervenes in several parts of India. Virtually all of the opium poppy cultivation is estimated to be at least 7500 ha. Interestingly, in India, cocaine is trafficked in small quantities by courier!

The smoking of opium in India continues to be a traditional practice, a country in which the level of opium abuse is one of the highest in Asia. "Chasing" (inhaling the vaporized form) and smoking are the most popular pathways of use among drug abusers in South Asia, though some have switched to abusing by injection with the practice spreading rapidly.

As if all these appealing abuses are not enough, the most abused pharmaceutical preparations in India include cough formulations, containing codeine and various benzodiazepines including analgesics. The abuse of pharmaceutical preparations in India is "facilitated by the failure of many pharmacies to comply with prescription requirements". As some of the preparations abused in India are in Schedule III of the 1961 Conventions for which a prescription is not mandatory, therefore, the Government should ask the pharmacies to comply with prescription requirements, besides making sure that over-the-counter pharmaceutical preparations are not diverted to be used for non-medical purposes. It is time India got genuinely sensitive to the issue before the demographic dividend manifest in today's youth population turns a liability tomorrow because of laxity in laws.

MR. CHAIRMAN: The House will now take up motion for consideration of the Bill.

The question is:

“That the Bill further to move that the Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985 be taken into consideration.”

The motion was adopted.

MR. CHAIRMAN: The House will now take up clause-by-clause consideration of the Bill.

Clause 2

Amendments made:

Page 1, *for* lines 12 to 14, *substitute—*

‘(b) clause (viii a) shall be relettered as clause (viii b) and before clause (viii b) as so relettered, the following clause shall be inserted, namely:-

-

‘(viii a) “essential narcotic drug” means a narcotic drug notified by the Central Government for medical and scientific use:’. (3)

Page 2, *omit* lines 1 to 9

(4)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That clause 2, as amended, stand part of the Bill.”

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 14 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 14 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 2 A

Amendment made:

Page 2, *after* line 9, *insert*—

Amendment 2A. In section 4 of the principal
Act,-- of section 4

(a) in sub-section (1), after the words “the illicit traffic therein”, the words “and for ensuring their medical and scientific use” shall be inserted:

(b) in sub-section (2), after clause (d), the following clause shall be inserted, namely:--

(c) (da) availability of narcotic drugs and psychotropic substances for medical and scientific use.”’. (5)

(Shri Namu Narain Meena)

MR. CHAIRMAN: The question is:

“That New Clause 2 A be added to the Bill”

*The motion was adopted.
New Clause 2 A was added to the Bill.*

**Clause 3 Power to add or omit from the
List of Psychotropic substances**

Amendments made:

Page 2, *for* lines 10 and 11, *substitute—*

“3. In section 9 of the principal Act,—

(a) in sub-section (1), in clause (a),—

(i) after sub-clause (iii), the following sub-clause shall be inserted, namely:—“ (6)

Page 2, *after* line 14, *insert—*

(ii) *after* sub-clause (v), the following sub-clause shall be inserted, namely:—

“(va) the manufacture, possession, transport, import Inter-State, export Inter-State, sale, purchase, consumption and use of essential narcotic drugs:

Provided that where, in respect of an essential narcotic drug, the State Government has granted licence or permit under the provisions of section 10 prior to the commencement of the Narcotic Drugs and Psychotropic Substances (Amendment) Act, 2014, such licence or permit shall continue to be valid till the date of its expiry or for a period of twelve months from such commencement, whichever is earlier.”.

(b) in sub-section (2), after clause (h), the following clause shall be inserted, namely:--

“(ha) prescribe the forms and conditions of licences or permits for the manufacture, possession, transport, import inter-State, export inter-State, sale, purchase, consumption or use of essential narcotic drugs, the authorities by which such licence or permit may be granted and the fees that may be charged therefor.”.

(7)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That clause 3, as amended, stand part of the Bill.”

The motion was adopted

Clause 3, as amended, was added to the Bill.

Clause 4

Central Government to take measures for preventing and combating abuse of and illicit traffic in narcotic, etc.

Amendment made:

Page 2, for lines 15 to 17, substitute-

‘Amendment of Section 10. 4. In section 10 of the principal Act, in sub-section (1), in clause (a),-

(a) in sub-clause (i), after the words “poppy straw”, the words “except poppy straw produced from plants from which no juice has been extracted through lancing” shall be inserted;

(b) in sub-clause (v), for the words “manufactured drugs other than prepared opium”, the words and brackets “manufactured drugs (other than prepared opium and essential narcotic drugs)”

shall be inserted;”’.

(8)

(Shri Namu Narain Meena)

”

MR.CHAIRMAN: The question is:

“That clause 4, as amended, stand part of the Bill.”

The motion was adopted.

Clause4,as amended, was added to the Bill.

...(Interruptions)

15. 10 hrs

At this stage Shri Arjun Roy and some other hon. Members went back to their seats

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 9 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 9 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 4A Amendment of section 15

Amendment made:

Page 2, after line 17, insert-

‘Amendmen 4A. In section 15 of the principal Act, in clause (a),
t of for the words “six months”, the words “one year”
section 15. shall be substituted.’.

(9)

(Shri Namon Narain Meena)

MR. CHAIRMAN: The question is:

“That new clause 4A be added to the Bill.”

The motion was adopted.

New Clause 4A was added to the Bill.

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 9 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 4 B Amendment of section 17

Amendment made:

Page 2, *after* line 17, *insert-*

‘Amendmen **4B.** In section 17 of the principal Act, in clause (a), for the words
t of “six months”, the words “one year” shall be substituted.’. (10)
section17. (Shri Namu Narain Meena)

MR.CHAIRMAN: The question is:

“That new clause 4 B be added to the Bill.”

The motion was adopted.

New Clause 4 B was added to the Bill.

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 11 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 11 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 4 C Amendment of section 18

Amendment made:

Page 2, *after* line 17, *insert-*

‘Amendmen 4C. In section 18 of the principal Act, in clause (a), for the words
t of section “six months”, the words “one year” shall be substituted.’. (11)
18. (Shri Namu Narain Meena)

MR. CHAIRMAN: The question is:

“That new clause 4 C be added to the Bill.”

The motion was adopted.

New Clause 4 C was added to the Bill.

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 12 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 12

to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 4 D Amendment of section 20

Amendment made:

Page 2, *after* line 17, *insert-*

‘Amendmen
t of section
20. **4D.** In section 20 of the principal Act, in clause (b), in sub-clause
(ii), in item (A), for the words “six months”, the words “one year”
shall be substituted.’.(12)

(Shri Namu Narain Meena)

MR. CHAIRMAN: The question is:

“That new Clause 4 D be added to the Bill.”

The motion was adopted.

New Clause 4 D was added to the Bill.

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 13 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 13 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

The motion was adopted

New Clause 4E Amendment of section 21

Amendment made:

Page 2, after line 17, insert-

‘Amendmen 4E. In section 21 of the principal Act, in clause (a), for the words
t of section “six months”, the words “one year” shall be substituted.’ (13)
21. (Shri Namu Narain Meena)

MR. CHAIRMAN: The question is:

“That new clause 4 E be added to the Bill.”

The motion was adopted.

New Clause 4 E was added to the Bill.

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 14 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 14 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 4F Amendment of section 22

Amendment made:

Page 2, after line 17, insert-

‘Amendment of Section 22. 4F. In section 22 of the principal Act, in clause (a), for the words “six months”, the words “one year” shall be substituted.’. (14)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“The new clause 4 F be added to the Bill”.

*The motion was adopted.
New Clause 4 F was added to the Bill.*

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 15 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 15 to the Narcotic Drugs and Psychotropic Substances

(Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 4 G Amendment of section 23

Amendment made:

Page 2, *after* line 17, *insert*—

‘Amendment of 4G. In section 23 of the principal Act, in clause (a), for the section 23 words “six months”, the words “one year” shall be substituted.’. (15)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That new clause 4 G be added to the Bill”.

*The motion was adopted.
New Clause 4 G was added to the Bill.*

Clause 5

MR. CHAIRMAN: The question is:

“That clause 5 stand part of the Bill.”

The motion was negatived.

Clause 6 **The Narcotic Drugs and Psychotropic substances consultative committee**

MR. CHAIRMAN: The question is:

“That clause 6 stand part of the Bill.”

*The motion was adopted.
Clause 6 was added to the
Bill. Clause 7 was added to
the Bill.*

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 16 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 16 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 7 A Amendment of section 31 A

Amendment made:

Page 2, after line 39, insert—

(1),
and

7A. In section 31A of the principal Act, in sub-section for the words “shall be punished with death”, the words figures “shall be punished with punishment which shall not be less than the punishment specified in section 31 or with death” shall be substituted.’. (16)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That new clause 7 A be added to the Bill”.

*The motion was adopted.
New Clause 7 A was added to the Bill.*

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 17 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 17 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 7 B Amendment of section 42

Amendment made:

Page 2, *after* line 39, *insert*—

(1),
following

7B. In section 42 of the principal Act, in sub-section in the proviso, for the words “Provided that”, the

shall be substituted, namely:--

“Provided that in respect of holder of a licence for manufacture of manufactured drugs or psychotropic substances or controlled substances, granted under this Act or any rule or order made there under, such power shall be exercised by an officer not below the rank of sub-inspector: Provided further that”.’ (17)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That New Clause 7 B be added to the Bill”.

The motion was adopted.

New Clause 7 B was added to the Bill.

Clause 8 was added to the Bill.

Clause 9 Power of Central Government to permit, control and regulate

Amendment made:

Page 3, lines 23 and 24, *for* “one hundred and eighty days”, *substitute* “ninety days”. (18)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That clause 9, as amended, stand part of the Bill.”

The motion was adopted.

Clause 9, as amended, was added to the Bill.

Clauses 10 to 14 were added to the Bill.

**Clause 15 Punishment for contravention
in relation to poppy straw**

Amendment made:

Page 4, for lines 15 and 16, substitute—

‘15. In section 71 of the principal Act, in sub-section (1), for the words “The Government may, in its discretion, establish, as many centres as it thinks fit for identification, treatment”, the words “The Government may establish, recognize or approve as many centres as it thinks fit for identification, treatment, management” shall be substituted.’. (19)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That clause 15, as amended, stand part of the Bill.

The motion was adopted.

Clause 15, as amended, was added to the Bill.

Clause 1

Amendment made:

Page 1, line 3, for “2011”, substitute “2014”. (2)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That clause 1, as amended, stand part of the Bill.”

*The motion was adopted.
Clause 1, as amended, was added to the Bill.*

Enacting Formula

Amendment made:

Page1, line1, for “Sixty-second”, *substitute*“Sixty-fifth”. (1)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That the Enacting Formula, as amended, stand part of the Bill.”

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

MR. CHAIRMAN: Now, Shri Nishikant Dubey. You can ask your question.

[Translation]

SHRI NISHIKANT DUBEY (GODDA): Mr. Chairman, Sir, there are many laws in this country. As I have said just now during the discussion that children in schools are being drugged and sexually abused by offering them ice-cream and chocolates. Similarly, women too are being drugged and sexually abused. The number of cases of blackmailing is rapidly increasing. Dawood Ibrahim is having a big network of fake currency, black money and hawala transaction .In this way, people are illegally acquiring properties in the country and abroad. Money is being transferred through hawala transactions. Similarly, drug trafficking is going on. As cancer medicines are getting expensive; this bill should be passed soon.

There are different laws on drug addiction in various ministries whether it is the Ministry of Finance or the Ministry of Home Affairs. As a result minor punishment for six month is given and now it has been increased to one year. If someone is arrested in the case of trafficking, he can be sentenced to death. People in the state of intoxication rape girls, women and children, they also indulge in drug abuse and blackmail the victims and all this is happening in the society. These people have some Dubai connections somewhere and are connected with Dawood Ibrahim. Hence the government of India should make its stand clear on the issue. A task force should be formed for this purpose. The Government should constitute a committee to consolidate these laws, to protect today's youth from drug addiction. As you know, hon. Rahul ji had made a statement that the entire Punjab is in the grip of drugs addiction. My point is that when the government is aware that drug mafia and drug traffickers are dominating everywhere in the country; they have become people of high states in the society; they are getting money in any way and they are misusing it in some way in such a situation the government should apprise the Parliament of its plan to deal with the menace... *(Interruptions)*

SHRI SHAILENDRA KUMAR (KAUSHAMBI): Mr. Chairman Sir, we have discussed Narcotic Drugs and Psychotropic Substances Bill, 2011 in great detail.

... *(Interruptions)*

[English]

MR. CHAIRMAN: Nothing will go on record except the speech of Shri Shailendra Kumar.

...*(Interruptions)*...*

[Translation]

SHRI SHAILENDRA KUMAR: Mr. Chairman, this is a very important Bill. I associate myself with the statement made by Shri Nishikant Dubey.

It is true that today especially the young generation is being pushed into drug addiction whether it is schools, colleges or labor chowk where our hard working labor gather for work and all this is happening under a conspiracy. Similarly, huge amount of currency is coming through hawala from our border area be it Bangladesh border or Nepal border, or Pakistan Border or China Border. They want to weaken the economic condition of our country and the knowledge of hand working and talented youth is being destroyed by pushing them into drugs. All this is being done under a conspiracy to weaken our country. The most important thing is that police department is involved therein. You can find everywhere, a group of four laborers taking drugs. Even school children have come under its influence. Today there is a need to formulate a strict law on this. This problem cannot be solved by giving sentence of one year instead of six month. There should be a provision of strict punishment to prevent the young generation from falling into drug addiction, especially the hard working labour so that their lives can be saved. There are many families which have been ruined. People have become mentally its and their family is completely devastated.

I request that the Government should enact strict law to stop it and check drug trafficking from neighboring counters.

[English]

PROF. SAUGATA ROY (DUM DUM): Sir, I have a very short submission to make. It is true that drugs are a real menace not only here but also internationally. I have been to Columbia where the Mediterranean drug cartel controls the whole nation. Mexico today is wrecked by drug cartel. In the east of India around Burma-Thailand border there is a Golden Triangle and it is all coming into India. And as other hon. Members have said, it is causing tremendous harm to our student and the young people. The NDPS Act was originally done to integrate several Acts that were there – the Dangerous Drugs Act, the Opium Act, etc. But now the NDPS Act is not being properly used. You know Sir as to how the NDPS Act is used. Whenever a police station is not able to control a criminal, they put him under the NDPS Act so that he stays inside the jail for six months. But the actual source of drugs, those who launder money, those who bring drugs from outside are not being apprehended. We have a Narcotics Control Bureau but it is proved to be ineffective.

I would end by just asking that the drugs are prevalent in the lowest strata of society, slum dwellers in all big cities are taking the smack, they burn it, and then they blow it through a paper tube. And they go out of work. If you put them in police station, they bang their head against the lock up door because the withdrawal symptom takes over. Once you take to drugs, then, you can't give it up. What is more worrying is that just at the bottom, there is drug taking and in the top echelon of society, there is drug taking. Mumbai film land, Shatragun ji is here, is totally affected by drugs. Several important heroes have been caught with drugs. Some or other they are let off. I can talk of one top hero in Bollywood who is constantly on drugs. Who is supplying them drugs? What is the source? How this is going on day after day in spite of law? The law is being used against petty criminals.

But the big people who launder money to bring in drugs worth millions of rupees are not being apprehended. We appreciate this amendment brought by the Government. It was an international obligation also. Then, morphine was getting costly and, as you know, morphine is the most positive pain killer given in the case of terminal cancer patients and all other patients. So, how is it that in spite of law and in spite of having a Narcotics Control Bureau, the Home Ministry and the Finance Ministry, the source of drugs has not been tapped? These drugs are not only freely available in Mumbai, but also in Delhi. I do not want to name the hotels where drugs are taken. People are high on cocaine and heroin. It is a very big menace.

MR. CHAIRMAN: Please ask your question.

PROF. SAUGATA ROY (DUM DUM): Sir, you are from Goa. The Russians are coming and using these drugs, but they are not being apprehended. Day after day, the Russian mafia is taking over the whole of Goa. So, why is the Government not able to take adequate steps to control this drug menace? This is my question.

DR. RAM CHANDRA DOME (BOLPUR): Mr. Chairman, Sir, I would like to make a brief submission. First of all, I express my gratitude to the Government for bringing this Bill. It is an important Bill with the greatest humanitarian gesture. I pleaded for this Bill to be passed for a long time here because as a medical person I know the importance of this Bill.

Sir, as my esteemed colleague Prof. Roy and Shri Nishikant Dubey have already pointed out, at the terminal stage of some diseases, particularly cancerous diseases, severe painful termination is there and also in the case of acute heart attack, namely myocardial infarction, the only life saving drug to give immediately is morphine. This is a narcotic drug, but this is also a life saving medicine. So, this Bill is very important. It has been pending for a long time and I am happy that it is being passed now.

The other point that I want to make is about narcotic terrorism. It is a dangerous menace. International drug trafficking and narcotic terrorism are dangerous for the whole world. This should be stopped. Then, our drug addicted youth are having self-injections using narcotic drugs and the dangerous outcome of this is HIV/AIDS infection and Hepatitis B and Hepatitis C. The main problem is that our youth are getting demoralized by taking all these addictive narcotic drugs. As pointed out by my colleagues, these drugs are freely available in the market with the connivance of police and other officials. Our school children, youth, working class, all are suffering due to these narcotic drugs. It is a big menace not only in Mumbai film industry but it is a dangerous menace throughout our country. So, the Government should take stringent measures to stop this menace. The Government should be serious to check this menace and stringent punishment is also necessary to stop this menace which is destroying not only our economy but also the health of our people. So, what stringent measure the Government is taking to control this drug menace? This is my question.

MR. CHAIRMAN: Before I call Shri Ajay Kumar to speak, I would request the hon. Members to be brief and ask only questions.

SHRI AJAY KUMAR (JAMSHEDPUR): Thank you, Mr. Chairman, Sir. My only submission to the Government is that the punishment is for the people who are using drugs. Most of the time only small quantity of drugs is confiscated and I think the Government is making this biggest mistake while actual drug traffickers go scot-free. So, the drugs prevention should be focused on traffickers.

What will happen that every time you catch small people and the police will fix small people, poor people, fill the jails and the actual trafficker goes scot-free. In the recent case, in the Supreme Court also, there is a person who has been imprisoned for the past 15-20 years for a small offence but we are able to release people who have committed mass murder sand all. So, the same thing will happen for narcotics and psychotropic substances. The poor drug users will be in prison and the actual guys who traffic in drugs will go away. So, the thing is small quantity and imprisonment; because all the people who use drug in small quantities and caught with small quantities actually need treatment.

So, my request is that it will be misused and again the poor will fill up the jails and no drug trafficker will be caught. I would request the Government to kindly consider this.

Thank you...(*Interruptions*)

MR. CHAIRMAN: You have disturbed enough, now please take your seat. You will get your time.

[Translation]

DR. VINAY KUMAR PANDEY (SHRAVASTI): Sir, I would like to thank you for giving me an opportunity to speak on an important issue like Narcotics Drugs Amendment Bill.

Sir, My constituency is directly affected by this issue. Shravasti and Balrampur district of Uttar Pradesh are adjacent to international border of Nepal. There is a nexus of Nepal's Maoists and Naxalites of Jharkhand and Chhattisgarh who are involved in smuggling. The illegal money earned from smuggling is directly used in anti-national activities and it also increases black money. It is very important to break the nexus between Maoists and Naxalites on international border. It is taking place in my constituency. And strict provision should be made to stop it and save the youth and students, who are ruining their life due to drug addiction of, Terai region of Uttar Pradesh and border area of Bihar adjacent to Nepal.

Sir, I had already written a letter regarding drugs to the Minister of Finance and Secretary. Through you, I would like to draw your attention towards the fact that thousands of crores of black money is being generated in this country through tobacco pouches such as Paan Parag, Rajnigandha, Kamla Pasand and Gutka. Earlier Pouching machine used to produce 200 pouches, now after the invention of rotatory machine it produces 1000-1200 pouches. It should be increased by amending it again. It will get an additional income of 25 to 30 thousand crore rupees in the form of service tax. In this way, thousands of crore rupees of black marketing can be stopped.

[English]

MR. CHAIRMAN: Nothing will go on record.

*...(Interruptions)**

[Translation]

SHRI SHATRUGHAN SINHA (PATNA SAHIB): Sir, this is a very important Bill. I would like to thank the House for bringing such an important bill because this matter is related to the future generation and the entire country. Today, as Nishikant ji, Saugata Babu and Dr. Ram Chandra Dome ji, mentioned it is going on everywhere in the society be it disco or lodges or hotels. Today, younger generation, students are falling victims of drug addiction and the condition is getting very serious. All the sections of the society including women are getting affected by it. I have been in the forefront of anti-tobacco and anti-drug campaign. The only good thing in the case of the effect of drug and tobacco is that it is very secular as it does not differentiate on the basis of religion, caste, it does not differentiate between rich and poor, or between

high society and our own society either. So it does not discriminate and affect everyone equally. That's why I would term it secular. As Ajay Kumar and Dr. Ram Chandra Dom ji mentioned now it has also found place in films and various ether media.

Earlier there used to be an advertisement company with slogan 'Things go better with Coca Cola'. Now this had been replaced with a new slogan. "Things go better with coke." Now a dry coke is available and this everywhere coke means cocaine. As Shatrughan Sinha is known as Short gun in short form cocaine has similarly become Coke. Today people are getting worried over it as it is reining the life of the people. I appreciate this Bill brought by the government. Ajay Kumar ji, who just spoke on the matter, has been a police officer. He has put a cross his point of view very well.

Mr. Chairman, Sir there are very important things in it. One of them is to strike at the trafficking route first. If the government does not strike at the route and arrest someone like Verma, Sharma or Mushtaq then it will be of no use because he will be released after a year or Six month. There is a lot of corruption prevalent in the system. The government has also made a provision of death penalty in it which is a good thing. When it comes to routes, trafficking and suppliers, the Minister should also keep in mind that earlier narcotic was considered dry, now it is considered highly lucrative. Many People and senior officers went to be deployed in the Narcotics Department and large number of there has been found to be involved in corruption. That's why the vigilance and monitoring of employers is very important. At the same time, it is very important to stop the suppliers and the route by which it is coming. We will have to strengthen the implementation and monitoring of law to create deferent for the people.

I would like to say just one more thing in the House. It has been asked whether we have the power and capacity to monitor or vigilance those people who become the victims of drugs addiction, Ajay Kumar ji has also mentioned that pouches of Gutkha, Jarda etc. and even cigarettes are sold openly. Smoking is prohibited in many places, but still it is going on, Similarly, consuming Gutkha or Jarda is prohibited in many places but still the pouches of Gutkha can be seen hanging on the shop for sale everywhere. Therefore, we need to know how much manpower, police and force is required to stop it. Will the Minister make any provision of stopping of drugs and counseling of the victims in this bill to save them from drug addiction? Along with

this, I would like to say that first of all a provision should be made to stop its trafficking and end the root cause and arrest the suppliers then, I think it will be more important and effective.....(*Interruptions*)

15.43 hrs

At this stage Shri Arjun Roy and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

DR. RAGHUVANSH PRASAD SINGH (VAISHALI): Lalan Singh ji, please listen to me first. (*Interruptions*)

[*English*]

MR. CHAIRMAN: Hon. Member, you please carry on.

.... (*Interruptions*)

[*Translation*]

DR. RAGHUVANSH PRASAD SINGH: If you listen to me then I will support you.

... (*Interruptions*)

[*English*]

MR. CHAIRMAN: Please ask question.

... (*Interruptions*)

[*Translation*]

DR. RAGHUVANSH PRASAD SINGH (VAISHALI): Mr. Chairman, this narcotics bill is very important. The Narcotic Drugs and Psychotropic (Amendment) Bill has been brought in the House for amendment in original Act 1985. Earlier there was a law in the British Raj against those who used to keep old opium, in which farmers were engaged to cultivate opium. It was also supplied abroad from here. We all know about the ill effect of intoxication, whether it is tobacco, hemp alcohol, these are the enemies of humanity. Prophet Mohammad has mentioned in the Quran that "Intoxication is the mother of all sins."... (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record.

..... *(Interruptions)*..... *

15.47 hrs.

At this stage Shri Arjun Roy and some other hon. Members went back to their seats.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, all eight Members have participated and given important suggestions and input for policy making.... *(Interruptions)* This Act will provide a comprehensive legislation, equipped on the one hand, and to effectively deal with the menace of Drug, while at the same time lead to a greater and easier access to narcotic drugs for legitimate and medical scientific purpose.... *(Interruptions)* They have made several good suggestions. We will certainly look into these and we will handle it very seriously. With these remarks, I beg to move that the Bill be passed.... *(Interruptions)*

MR. CHAIRMAN: As a large number of Members have expressed their views and the Minister has replied, the speeches made by the Members and the replies of the Minister may be treated as part of the general discussion.

...*(Interruptions)*

MR. CHAIRMAN: Now, the hon. Minister may move that the Bill, as amended, be passed.

SHRI NAMO NARAIN MEENA: Sir, I beg to move: "That the Bill, as amended, be passed."

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

15:47 hours

SUBMISSION BY MEMBERScontd

Re : Issue of grant of Special status to Bihar

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, can I respond over the issue of Bihar?

MR. CHAIRMAN: Yes.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I am only

responding to the issues raised relating to the Raghuram Rajan Committee Report. I will make a very brief response to that. You will recall that the Raghuram Rajan Committee was appointed pursuant to my Budget Speech of last year. It was our Government's decision to appoint such a Committee to identify States which are far from the average of India. States on several parameters are far away from the average of India. Therefore, we said that we should identify those States and work-out a mechanism by which those States can be helped. Let me make it clear that Report and the reason for constituting that Committee had no reference to any particular State. ... *(Interruptions)* Therefore, a number of States are removed from the average. Therefore, we wanted to identify which those States are and find out a mechanism by which those States can be helped. The Raghuram Rajan Committee had a wide representation. They identified some parameters, using which, the States can be identified and they rank the States. Based on that rank, we have circulated that Report to all concerned. The Report is at the active consideration.

The second part of the Report says that a part of the Finance commission recommendations, which is a Constitutional body, apart from the Planning Commission devolution of funds, there are other funds and the devolution of those funds, the distribution of those funds, could be done under the pattern or under the norms suggestions by the Raghuram Rajan Committee. Those norms have also been circulated to all the Ministries concerned. The Ministries have been asked to give their suggestions and comments. That is also at the active consideration. Let

me assure this House that it is our intention to help the more backward States of India, and the Report is under active consideration.

...(Interruptions)

MR. CHAIRMAN: Nothing will go on record except what Shri Bhakta Charan Das has said.

(Interruptions)...*

15.50 hrs

At this stage, Shri P. Lingam, Shrimati Susmita Bauri some other hon. Members came and stood on the floor near the Table.

[Translation]

SHRI BHAKTHA CHARAN DAS (KALAHANDI): Mr. Chairman, Sir, I thank you for giving me the opportunity to speak on a very important issue today. Today the Union cabinet has granted reorganization to Odia language as a classical language. The People of Odisha has been fighting for it for many years. Since the time of Utkal Gourav Madhusudan ji to till now, the People of Odisha had been demanding that Odia language should be given the states of classical language.

Today, I thank the Hon. Prime Minister, UPA Chairperson Smt. Sonia Gandhi and the cabinet on the behalf of the People of Odisha. Our all MP colleagues, especially Khuntia ji who had take initiative in this regard; I thank Khuntia ji and all hon. Odia People that with all our initiative Government of India has given the states of classical Language to Odia language, for this, I express my gratitude to the Government of India. ... *(Interruptions)*

[English]

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Chairman, Sir, I stand here today to express the sense of pride and privilege that the people of Odisha has attained because today, the Union Government, the Cabinet, has accepted Odia as a classical language.... *(Interruptions)* The criteria that have been fixed by the Government are that the language should be around or more than 2,000 years old; should have a continuous history; the alphabets must have undergone a modern change; there would be a continuous literary output; and there would be a continuity of the literary standard.... *(Interruptions)*

Odia language was there during the Kalinga war. The script was there. It was continued during the middle ages. Rich literature was created by Odia litterateurs both during the dark ages of the Indian history and also during the middle ages in modern times.... *(Interruptions)*

Today, it is a concerted effort of the people, of the literary people, of the educated people, and of the elected representatives of Odisha, both of the State Government and also of the Lok Sabha. May I suggest one thing, Sir, that the Odisha Government has repeatedly requested the Central Government to accord classical status to Odia language. Earlier, the Kendra Sahitya Akademi has given this *bona fide* recognition to Odia language as a classical language.... *(Interruptions)* Today, the 20th February, 2014, will be a golden letter day because Odia language, along with Tamil, along with Malayalam, along with Kannada and along with Telugu has become a classical language. Other than the Dravidian languages of this country, this is the second Indo Aryan language other than Sanskrit to be declared as a classical language. I thank the Government. Thank you very much. ... *(Interruptions)*

SHRI BASU DEB ACHARIA (BANKURA): Mr. Chairman, Sir, today a large number of women were demonstrating in front of Parliament. They were demanding immediate passage of the Women's Reservation Bill, which was pending before the House for the last many years... *(Interruptions)* It was a peaceful demonstration. Sir, these women, who were demonstrating in front of the Parliament House, were brutally attacked by Police and they were arrested... *(Interruptions)* They were demanding just immediate passage of the Women's Reservation Bill... *(Interruptions)* We also demanded yesterday that the Government should pass the Women's Reservation Bill, which had been passed in the other House. ... *(Interruptions)* We are waiting for more than four years after the passage of this Bill in the other House. ... *(Interruptions)* Sir, we have been waiting for the passing of this Bill for the last four years... *(Interruptions)* These women have been brutally attacked, beaten up and arrested... *(Interruptions)*

Sir, I demand a Statement from the hon. Home Minister... *(Interruptions)* He should make a statement today itself... *(Interruptions)*

[Translation]

SHRI RADHA MOHAN SINGH (EAST CHAMPARAN): Mr. Chairman, I am thankful to you for giving me an opportunity to speak on a very important issue... *(Interruptions)*

I would like to mention about 17 castes of Uttar Pradesh i.e. Rajbhor, Bind, Kevat, Malleh, Nishad, Pal and Prajapati, I can say that their condition was not so bad before independence as it is now after independence... *(Interruptions)* When the constitution came into force in 1952, if their social economic and educational condition had been so bad, they would have definitely got its benefit... *(Interruptions)* Mr. Chairman, If you give me one more minute, I will be able to conclude my speech... *(Interruptions)*

15.56 hrs

At this stage, Shri P. Lingam, Shrimati Susmita Bauri and some other hon. Members came and stood on the floor near the Table.

SHRI SATPAL MAHARAJ (GARHWAL): Mr. Chairman, I want to speak on a very serious issue that there was a big disaster in Uttarakhand and the nature had played havoc *(Interruptions)* I make a demand to the Government

that.....(*Interruption*) safe and secure land should be provided to those landless people who have lost their houses after getting sanction from Geological survey of India so that these people could rebuild their houses. They should be given compensation for loss of mules (*Interruptions*) The people whose loses have been destroyed, they should be compensated and secure land should be provided to them so that they could rebuild their houses and come out of harrowing experience of natural calamity.(*Interruptions*)

SHRI DARA SINGH CHAUHAN (GHOSI): Mr. Chairman, Sir People of the whole world visit Varanasi, Lumbini and Sarnath which are the world famous tourist destination of Buddhists NH. 29 which connects Sarnath and Lumbini has been in bad condition since many years and demands have been made from many times to repair it (*Interruptions*) Proposal of four laving has already been made but through you, I want to say that the condition of NH. 29 from Banaras to Gorakhpur Via Mau is very bad..... (*Interruptions*)

After facing lot of difficulties when I took up the matter, 15 crore rupees was provided for its maintenance. The minister is present there, so through you, I request him that NH. 29 which connect Banaras to Gorakhpur via Mau should be constructed as soon as possible.

CHAUDHARY LAL SINGH (UDHAMPUR): Mr. Chairman, through you, I would like to say that the Government of Jammu & Kashmir had appointed 8000 youths from Barhal, Keshwad, Doral, Basauli- Banibilawar, Katua, Hiranagar, and Poonch-Rajouri areas of my parliamentary constituency under the scheme NYC of the Government of India. (*Interruptions*)

They have not been paid salary for one year. They have employed, although they were not to be employed. Rather they had to be made skilled. Instead of making them skilled they interviewed and employed them. ... (*Interruptions*)

Today they have been sitting on hunger strike at Jantar Mantar. This is very unfortunate and we are ashamed of it. If the youth die there, who will be responsible for that. So I request you that their issues should be solved. ...(*Interruptions*)

SHRI VISHNU PADA ROY (ANDAMAN AND NICOBAR ISLANDS): Mr. Chairman Sir, people are being requested in Andaman and Nicobar Island for important Government jobs. ...*(Interruptions)* People are protesting against this. The party and I demand that non-Islander should not be required in these job there and reservation should be provided in jobs to the Islanders. I have written a letter to the President, the prime minister and the Home Minister and made a demand that just like under Article 371 the reservation has been given for group B non-gazetted and Group-C posts in Maharashtra, Gujarat, Sikkim, Manipur, Meghalaya, Andhra Pradesh and Mizoram, the same should also be done in Andaman Nicobar Islands.....*(Interruptions)*

I had demanded to the Prime Minister that reservation should be given to Islanders and no recruitment of outsider should be made in Andaman Nicobar Islands Jobs. ..*(Interruptions)*, In this regard, during the time of NDA Government when Vajpayee ji government was in power, it was announced that Andaman-Nicobar Island is a back word area. In the absence of local certificate the Attorney General in the Supreme Court had said that reservation in Jobs should be given in Andaman Nicobar under Article 240. ..*(Interruptions)* That's why I am demanding that reservation should be given Andaman Nicobar Islands and the law should be enacted by introducing the bill in the Lok Sabha. ..*(Interruptions)*

16.00 hrs.

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY (KOKRAJHAR):

Respected Chairman, Sir, I am thankful to you for giving me an opportunity to raise a matter of serious public importance in the House today, during 'Zero Hour'. Sir, through you, I would like to draw the kind attention of the Union Government of India to a tragic fact which relates to the discriminatory policy approach and hostile attitude of the State Government of Assam in the matter of implementing the Assam Scheduled Castes and Scheduled Tribes (Reservation of Vacancies in Services and Post) (Amendment) Act, 2012.... (*Interruptions*)

As per the provisions of Article 16 sub-clause 4A of the Constitution, the ST and SC employees of Assam are also supposed to get reservation in promotions which reads as follows: "Nothing in this article shall prevent the State from making any provision for reservation in matters of promotion to any class or classes of posts in the services under the State in favour of the Scheduled Castes and Scheduled Tribes which, in the opinion of the State, are not adequately represented in the services under the State". ... (*Interruptions*)

In this regard, I am extremely sorry to apprise you of the fact that over the recent past two decades, no ST or SC employee has been given promotion against the reserved quota in Assam which *ultra vires* the provision of article 16 sub-clause 4A of the Constitution.... (*Interruptions*)

MR. CHAIRMAN: Please wind up now.

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY (KOKRAJHAR):

Recently, on 10th February, 2014, 27 Engineers of junior rank were promoted to the post of Executive Engineers.... (*Interruptions*) Under these circumstances, I would request the Union Government of India, through you, to take necessary step to direct the State Government of Assam to implement the provisions of the concerned State Act with immediate effect.... (*Interruptions*)

I would also request the Centre, through you, Sir, to pass the long pending Constitution (One Hundred Seventeenth Amendment) Bill, 2012 at the earliest possible in order to do away with the historical injustice meted out to the SCs and STs in the matter of promotions due to a detrimental judgment given by the Supreme Court of India a few years back that blocked the path of reservation in promotion of the SCs and STs across the country.... *(Interruptions)*

MR. CHAIRMAN: Nothing will go on record.

(Interruptions)...*

MR. CHAIRMAN: Now, Prof. Saugata Roy.

PROF. SAUGATA ROY (DUM DUM): Sir, I rise to protest against the proposal for privatization of airports presently owned by the Airports Authority of India. Earlier the Ministry had proposed that Kolkata, Chennai, Jaipur, Lucknow, Ahmedabad and Guwahati would be handed over to the private parties for operation, maintenance and management.... *(Interruptions)* We have nothing against giving it to the private parties for maintenance but operation of airports should not be handed over to the private parties. Kolkata Airport was modernized at a cost of Rs.2,300 crore and Chennai Airport was modernized at a cost of Rs.2,100 core, and handing over these assets to private parties would be giving Government money to private parties.... *(Interruptions)*

Today, the Minister has said that 20 airports will be privatized. Employees of the Airports Authority are opposing this.... *(Interruptions)*

They have already taken a decision to go on strike, and 90 per cent of the employees of the Airports Authority have expressed their opposition to the proposed privatization.

The Minister has said that 20 airports would be privatized....*(Interruptions)* We totally oppose this and we, from the joint forum of employees, want that this proposal be dropped and no public assets be handed over to the private parties in the civil aviation sector. ... *(Interruptions)*

SHRI S. SEMMALAI (SALEM): Thanks to the Chair for permitting me to mention some important points...*(Interruptions)* Since I was not able to speak on the Demands for Grants of the Railways on the other day, I am raising this point for the consideration of the hon. Minister for Railways. Salem-Karur- Dindugal train service is in operation. In this route, next to Salem Junction, at Kondalampatty a stage is required for the convenience of passengers. So, I would request the hon. Minister of Railways to provide a sub-station at Kondalampatty. If this is formed, congestion at Salem Junction would reduce immensely.

Hon. Minister for Railways may please take note of this and direct the concerned authorities to take immediate action in this regard.

After the formation of Salem Railway Division, the number of trains passing through Salem has increased considerably and number of platforms have been increased from four to six. So, a subway connecting these platforms is very essential. The proposal for construction of subway connecting platform Nos.5 and 6 with platform No.4 is still pending. The construction work has to be taken up at the right earnest and executed without further loss of time. So, I request the hon. Minister to take urgent action in this regard. Thank you.

[Translation]

SHRI P. L. PUNIA (BARABANKI): Hon Chairman Sir, I am grateful to you for giving me an opportunity to speak. Issue is related to farmers and their farming. I represent Barabanki parliamentary constituency Barabanki is famous for poppy cultivation and opium is grown there. The farmers of the area legally grow poppy there. But they have been facing a number of problems for a long period of time due to the wrong policies adopted by Ministry of Finance. I have been constantly writing about their but there is no solution to their problems. I think that their problems should be solved now. Peppermint is cultivated there as second cash crop and mentha oil is produced from peppermint. Unfortunately, the farming of peppermint has not been granted the status of agriculture. Since it has not been granted the status of agriculture, the farmers are not able to get loan through kisan credit card and when their crops are destroyed, they do not even get compensation. Thus, there are a lot of problems being faced by them there and whenever it rains early or it gets delayed the crops get destroyed. Therefore, it is very important that this crop may be granted the status of agriculture and all the issues related thereto may be resolved.

DR. VINAY KUMAR PANDEY (SHRAVASTI): Hon. Chairman sir, thank you for allowing me to speak on a issue related to my parliamentary constituency. Various villages of my constituency Shravasti and Jamnah, Ekauna. Development blocks, Balrampur development blocks, Harriya Satgharwa development blocks, Shri duttganj and Gaisri have been submerged or damaged by the flood of Rapti river and a large number of families of farmers who belong to poor households have been displaced. There is no place left for their living. Except the amount of three thousand rupees, no other compensation has been given to them. No assistance has been given to them under Indira Awas Yojana and very few people of them are forced to live on the roads. There is a road on Indo-Nepal border and it is being built by border area development . Thought it is a very important road it is causing displacements of already displaced people . Hence keeping in view of the problems, the Government of India may be directed not to displace the houses of those displaced people and the Indo-Nepal road passing through the area may be constructed form the other side leaving the houses of those rehabilitated people intact. It is requested that the work of the road may be taken from kakardari to Jamnah, and from Chhagargaon to Maraila so that farmers are not further displaced.

HON. CHAIRMAN: Shri P. L Punia ji is allowed to associated himself with the above matter.

SHRI ARJUN RAM MEGHWAL (BIKANER): Mr. Chairman sir, through you, I would like to draw the attention of Government towards a very important matter. The birth-place of Dr. B.R. Ambedkar is in Mau (Madhya Pradesh) and a memorial in his honour is built there. Every year, the birth anniversary of Dr. B.R. Ambedkar is celebrated with great fanfare on 14th April and lakhs of people throng there. But recently, it has come to my notice that Mau, the birth place of Baba Saheb is under the jurisdiction of cantonment and falls under the control of Army. A project is proposed to be implemented there under housing scheme. In this regard I have a submission that if this housing project is implemented, where will the followers and disciples of Baba Saheb Ambedkar stay in Mau when they visit the place.

I would like to say through you that the chief Minister of Madhya Pradesh has written to the Minister of Defence that this construction should not be done and the state government is ready to allocate another place for housing project. Dr. B.R. Ambedkar drafted the Constitution of our country and he belonged to the entire country. So, his birth place should not be changed Through you I would like to draw the attention of hon. Minister of Defence towards this issue. Thank you for allowing me to speak.

MR. CHAIRMAN: Shri Pradeep Tamta is allowed to associate himself with the above issue.

16.10 hrs

At this stage, Dr. Ram Chandra Dome, Shri P. Lingam and some other hon. Members went back to their seats.

SHRI BHISHMASHANKAR ALIAS KUSHAL TIWARI (SANT KABIR NAGAR): Mr. Chairman Sir, I would like to say about the problems being faced by the farmers living in the eastern region of Uttar Pradesh. The eastern region of Uttar Pradesh is the most backward and every year it is flooded by the rivers. There are Ghagra, Rapti, , Fuhano and Gandak rivers flowing from there and because of that the farmers living there have to suffer huge loss and face problems to such an extent that they have to migrate to other villages and states.

I, on behalf of the residents of eastern Uttar Pradesh urge upon Union Government to give special attention to eastern Uttar Pradesh by providing it a special package so that poor economic condition of the people could be improved(*Interruptions*) because the people have been continuously facing flood and other natural calamities there every time.(*Interruptions*) Therefore special assistance is requested for the people living there. ...(*Interruptions*) Therefore, the arrangement for providing special financial assistance to the people of eastern region may be made by the Union Government.(*Interruptions*) I urge the Government of India in this regard through you. (*Interruptions*)

[English]

SHRI S. S. RAMASUBBU (TIRUNELVELI): Mr. Chairman, it is a very important problem relating to my constituency. Our senior hon. Railway Minister is here. I request for a halting station at Kavalkinaru situated between Tirunelveli and Kanyakumari railway line. It is a very important and prominent place. ISRO and Kudamkulam projects are situated around this area. More than one lakh people are in that area. It has a lot of potential. It is giving a lot of revenue to the Railways also. In that area our people are expecting a halting station. Already there was a station in that place when there was meter gauge line. Now the meter gauge line has been converted to broad gauge line. After that, only two stations

have been provided between Tirunelveli and Kanyakumari. But, Kavalkinaru is a very important station because in that area not only agriculturist but also business people are there as there are a number of industries situated there. Besides, so many colleges are also situated in that area. That is why it is essential to have a halting station at Kavalkinaru.

The hon. Minister knows very well about this area. I request the hon. Minister to establish a halting station at Kavalkinaru immediately.

[Translation]

DR. RAGHUVANSH PRASAD SINGH (VAISHALI): Mr. Chairman Sir, all the applicants of competitive exams of Union Public Service Commission are agitating. ...*(Interruptions)* The Students of Jawahar Lal Nehru University are also agitating.*(Interruptions)* What is the reason behind this agitation?*(Interruptions)* The reason is that the people speaking local languages, people who write in their local languages , who come from the poor families of villages.*(Interruptions)* who come from rural areas.*(Interruptions)* who speak Tamil, Telugu, Marathi, Bangla , Oriya, Malyalam, Gujarati and other indigenous languages.*(Interruptions)* who not only speak indigenous languages but speak Arabic, Urdu and Pali languages as well.*(Interruptions)* They are not being given opportunity to appear in UPSC exams.*(Interruptions)* Earlier large number of persons were selected.*(Interruptions)* Now this number has been decreased to very few.*(Interruptions)* This agitation is taking place because qualifying English paper carrying 22 and half marks has been made compulsory in C-SAT exam.*(Interruptions)* Because of this all the local language speaking students of rural areas are losing their chances.*(Interruptions)* Not only this, when the recent agitation took place, they have been given two additional chances. ...*(Interruptions)* But those who applied for the exam of 2011, now they are over 30 years of age.*(Interruptions)* So, age relaxation, age concession may be made for the applicants of 2011 exam.*(Interruptions)* They too should be given two additional chances.*(Interruptions)* It means they should be provided age relaxation upto 34 years of age by providing four years' age concession.*(Interruptions)*

MR. CHAIRMAN: Shri Shailendra kumar, Shrimati Botsa Jhansi Lakshmi, Shri Panna Lal Punia and Dr. Vinay Kumar Pandey are allowed to associate themselves with the matter raised by Dr. Raghuvansh Prasad Singh.

[English]

SHRI O. S. MANIAN (MAYILADUTHURAI): Mr. Chairman, Sir, I thank you for giving me this opportunity to speak.

I wish to urge upon the Government to constitute Cauvery Management Board and Cauvery Water Regulation Committee to ensure effective implementation of the final order of the Cauvery Water Disputes Tribunal without further delay. After more than 16 years, the Tribunal gave its final award in February, 2007 and that was notified in the gazette on 19th February, 2013. ... (*Interruptions*)

The Cauvery Tribunal was of the view that there was a need for setting up an appropriate mechanism and recommended an independent machinery to implement its decision. It recommended the constitution of the CMB and the CWRC with the roles, functions, powers etc. After issuance of the notification, institutions like the Cauvery River Authority chaired by the Prime Minister and the Cauvery Monitoring Committee had ceased to exist. Despite repeated efforts of the hon. Chief Minister of Tamil Nadu, the Central Government is yet to constitute the Cauvery Management Board and Cauvery Water Regulation Committee. ... (*Interruptions*)

Tamil Nadu is a water starved State and subject to the vagaries of the monsoons. The year 2012-13 witnessed a severe drought, hitting agricultural production hard and impairing economic growth. Tamil Nadu was able to overcome the calamity of wide-spread crop failure only due to the thoughtful and generous gesture of the hon. Chief Minister in announcing and implementing a timely and liberal relief package at a cost of Rs. 1,614 crore. ... (*Interruptions*)

As the Cauvery River is the lifeline of Tamil Nadu, I appeal to the Government of India to immediately set up Cauvery Management Board and Cauvery Water Regulation Committee.....(*Interruptions*)

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): Hon. Chairman, Sir, I thank you for giving me this opportunity to raise a matter of urgent public importance. I wish to raise an issue regarding extending reservation benefits of OBC to the people belonging to Gajala Kapu and Turup Kapu communities who have migrated from Srikakulam, Vizianagaram and Visakhapatnam districts to other areas of the State of Andhra Pradesh. ... (*Interruptions*)

Sir, people belonging to the Gajala Kapu and Turup Kapu communities, who are originally from Srikakulam, Vizianagaram and Visakhapatnam districts, are subjected to social customs of divorce and remarriages among the women, who have migrated to rest of the districts of Andhra Pradesh.... (*Interruptions*)

Sir, I had requested hon. Minister, Shri Mallikarjun Kharge, who just left. Through you, Sir, I would request the Government that the people belonging to the communities Turup Kapu and Gajala Kapu should be given the requisite relaxation across the State of Andhra Pradesh. I would also request that they may be considered equal to the other backward communities. ... (*Interruptions*)

[Translation]

***SHRI P. LINGAM (TENKASI):** Hon'ble Chairman Sir, I wish to bring an important issue to the notice of the Government through this august House. World famous *Courtallam* falls and its adjoining areas should be prominently included as a most sought-after tourist destination in the tourist map of India by improving the infrastructure facilities in this area. *Courtallam*, situated at a mean elevation of 520 feet on the Western Ghats is a natural marvel on earth with its cool breeze. *Courtallam* has several falls including Main falls, Aintharuvi (five falls), Shenbagadevi falls, Pazhaya *Courtallam* Aruvi (Old *Courtallam* falls), and Thenaruvi (Honey falls). There are several herbal medical centres in this place since a lot of varieties of herbs are found in abundance. This is also rightly called as 'Spa' of South India. Kasi Viswanathar Temple is located in Tenkasi near *Courtallam*. *Courtallam*, a gateway to Kerala, is well connected to various tourist centres like Papanasam and Manimuththaru. During South-west and North-east monsoon, *Courtallam* attracts more than 25 lakh tourists from all over the world. It is a most-sought after tourist centre throughout the year. But *Courtallam* waterfall is not included prominently in the tourist map of India. I urge through this august House that *Courtallam* should be prominently included in the tourist map of India and its infrastructure should be improved. Thank you Sir.

*English translation of the speech originally delivered in Tamil.

[Translation]

SHRI MAHENDRASINH P. CHAUHAN (SABARKANTHA): Mr. Chairman Sir, thank you for giving me an opportunity to speak in Zero hour.

Sir, today as all us know that food grains and vegetables have become harmful for the health of humans and animals and birds because of the adulteration of chemical pesticides in such items. The food grains and fruits have become contaminated as a result of use of patricides and the process of ripening the fruits artificially which is very harmful for humans and other creatures. It is an irony that the fruits and vegetables which we buy at high prices for the good health of our families, turn out to be the cause of various diseases.

Sir, recently the hon. Supreme Court of our country has ruled to make a provision of life imprisonment for the persons involved in adulteration while expressing its concern on adulteration of washing powder, caustic soda, urea and other dangerous substances in milk. The Court has also said the Right to Life and Right to livelihood alongwith the availability of patricides free food should be ensured.

Sir, today the fruits like bananas and mangoes being sold from most of the cities to villages of the country are being ripen with the help of patricides. A person having such fruits becomes the patient of cancer directly. 90 percent of mangoes being sold in summer are having harmful chemicals. Besides, harmful colours are also being used through injection for making mangoes attractive.

Sir, making food safe will not do alone, we will have to make it nutritious as well . Now, the time has come and I demand for the Government that this should be based on the social objectives of nutrition livelihood and social security and only after that issue of profit should be considered.

SHRI CHANDRAKANT KHAIRE (AURANGABAD): Sir, I submit through you that issue of ban on cow slaughter has been pending for years. On 7th Government, 1966, a wide scale agitation took place in Delhi. Many Sadhus and saints were killed in that agitation and many of them were arrested. It was huge agitation that took place at that time. All the saints and followers of Hindu religion were of the opinion that cow slaughter should be stopped. I would like to say that cows should be saved because we can use cow dung's in farming. Cow milk is very beneficial for little kids as it prevents there from cancer and other diseases. So, there is lot of importance of cow. In Hindu religion cow is regarded as par with 33 crore

deities. Thorough you, I would like to say again to the Government that even science accepts that many diseases are cured by it. Therefore, cow slaughter should be stopped for cow protection and the government should give special attention towards various usages of cow dung.

Mr. CHAIRMAN: Shri S. D. Shariq.

SHRI S. D. SHARIQ (BARAMULLA): Mr. Chairman Sir, please give me two minutes more to speak.

[English]

MR. CHAIRMAN: Please, go back to your seats.

....(Interruptions)

MR. CHAIRMAN: I will allow your Leader to speak.

....(Interruptions)

[Translation]

SHRI S. D. SHARIQ: Mr. Chairman Sir, recently the hon. Supreme Court of India has given a verdict in which the murderers of Rajiv Gandhi ji have been awarded life imprisonment instead of sentence of death. All the citizens got the verdict of the Supreme Court but in the same crime, and in a lesser crime Afjal Guru was in the jail. The Court also said that he had not any direct connection to this case. He was sentenced to death very hastily and we understand that by this way India's reputation of a justice loving country has been tarnished. What happened if Afjal Guru was treated in the same line, as other murderers have been treated? But the same way, what message has been given to the people of Kashmir? Which path has been chosen for them?*(Interruptions)* If disagreements increase they increase because of the faculty works of Government and I would like to ask the Government of India whether the crime of Afjal Guru was so enormous that he was hanged hastily and others were given the benefit of doubt and Afjal Guru and his family was not given justice, I firmly advocate this. ...*(Interruptions)*

SHRI PONNAM PRABHAKAR (KARIMNAGAR): Mr. Chairman Sir, thank you for providing me an opportunity to speak*(Interruptions)*

Today though there are few Members present in the House, yet Telangana Bill has been passed in Lok Sabha As an MP from Telangana, I thank you for that. There is a very important subject of my Constituency which I want to raise in Parliament.*(Interruptions)* The Minister of Petroleum had assured to establish LPG plant in Karimnagar area. For that Gas Authority of India had given its consent to lay pipe line.*(Interruptions)* Despite getting consent the work has not been started as yet. Through you, I request to the Minister Present here that he should note that the promise made by him to set up LPG refilling plant in Karimnagar of North Telangana may be fulfilled and written instructions may be issues by you and the present Minister, Shri Narayanasamy to the concerned Minister to set up a LPG plant for the population of Karimnagar, for the citizens of North Telangana, this is my request to you.*(Interruptions)*

SHRI VIRENDRA KUMAR (TIKAMGARH): Sir, Bundelkhand of Madhya Pradesh mainly depends on agriculture.*(Interruptions)* Respected Atal Bihari Vajpayee ji during the tenure of NDA Government had taken up the project an inter linking Ken- Betwa rivers under river lining project on priority with a view to end the economic backwardness of this area. ...*(Interruptions)* Its DPR has also been

prepared. All the formalities to be done by the Government of Madhya Pradesh have been completed and information to this fact has been sent to the Union Government. However the farmers of this region are facing difficulties in irrigation work due to non-linking of Ken-Betwa rivers by the Union Government.....(Interruptions) The laborers from there have to migrate to earn their livelihood. Therefore, I request to you to get the ken-Betwa rivers linking project completed by taking it up on priority basis so that Tikamgarh, Chhatarpur and Panna districts of Bundelkhand may prosper from economic point of view, the farmers may also prosper.(Interruptions)

SHRI RAJARAM PAL (AKBARPUR): Mr. Chairman Sir, I would like to raise the point that the Ministry of Health of Government of India has appointed Asha workers across the country but they are provided only five hundreds rupees per delivery and even that amount is not distributed by the officials honestly.(Interruptions) I want to tell you that the women engaged in this work, who sensitize the pregnant women, and take them to the hospitals, they are even not being given respectable seats in hospitals due to which there is resentment among Asha works throughout the country.(Interruptions) They are agitating on many places at block level. I would like to say through you that at a time when unemployment situation is prevailing at a large scale throughout the country and these educated unemployed girls are working as Asha workers with an objective that they are working for the welfare of society and sensitizing pregnant women, women doing such type of welfare work may be given respectable pay scale by the Government of India and instructions may be issued at district administration level that whenever they come to carry someone for delivery in the hospitals they may be dealt with respect by CMO and Deputy CMO and the pay fixed for them, may be released soon.(Interruptions) I would like to say that today in this present era of high inflation when in a scheme like MNREGA, 125 and 150 rupees are being given already, if Asha workers get only two, three or four cases in a month, they can't manage and survive themselves with six hundred or one thousand rupees.....(Interruptions) I request that Health Minister of Government of India should reply on this matter in the House and give order to provide respectable pay scale and permanent appointment to women engaged as Asha workers.

16:30 hrs

At this stage Shri Arjun Roy and some other hon. Members went back to their seats.

[Translation]

SHRI RAJIV RANJAN SINGH 'LALAN' (MUNGHYR): Mr. Chairman Sir, recently the hon. Finance Minister had discussed about the report of Raghuram Rajan Committee constituted to provide assistance to backward states. After that the hon. Finance Minister went away bowing down his head after giving reply. It seemed that he could not face the House and us because the report the committee about which he said that it is under active consideration, that Finance Ministry had organized a meeting on 26th November to take a final decision on that. I squarely blame this Government that because of political reasons, that meeting of 26th November has been postponed. A Government which have a intention to eliminate a state's backwardness because of political reasons, that government cannot be expected to do justice. This claim of Government is hollow that it wants to make this country a developed one. In fact this government wants to push the backward states behind further.

Yesterday, I saw that the president of UPA, Shrimati Sonia Gandhi' met the Prime Minister and she said that Seemandhra should be conferred the status of a special state. This is a very good thing. The Seemandhra should get the status of a state. We do not oppose that but about those states, Raghuram Rajan Committee has written clearly that they are not backward only rather they are the most backward, Then why was the final decision about them withheld, The government should answer it to the public. There are a lot of backward states in it Uttar Pradesh also figures in it. States like Bihar, Odisha and Madhya Pradesh also figure in it. If the per capita income is not increased of those states, you can't even imagine a developed country.

This is our allegation, and it is a direct allegation that because of that very reason, the Finance Minister went without facing us. He had bad intention in his mind, therefore the meeting of 26th November was cancelled and by making this direct allegation and having no expectation from this Government, we walk out from this House.

16.33 hrs

Shri Rajiv Ranjan Singh alias Lalan Singh and some other hon. Members then left the House.

DR. MIRZA MEHBOOB BEG (ANANTNAG): Sir, I may please be allowed to speak from this seat.

Sir, when Bill Clinton visited our country in the year 2000, very tragic news came from Kashmir that there was a massacre of our Sikh brothers in Chittisinghpura falling under my Parliamentary Constituency Anantnag, Approximately 34-35 Sikh brothers were killed in the said massacre. After five days of the incident, news came that all the militants who killed our Sikh brothers were foreign mercenaries as per the official report.

Sir, soon after few days of the incident, a hue and cry started over the issue. The people took to the street and protested that the five people who were killed were neither foreigners nor militants. They were from Kashmir and they were unarmed civilians. There was a lot of hue and cry over it. Farooq Sahib's government was in power then. Dead bodies of these militants were exhumed and tests were carried out on them. The DNA tests revealed that they were locals, not foreigners; they were un-armed civilians and had nothing to do with militancy. Thereafter, the case was handed over to CBI which is our premium investigation agency. The CBI examined 50 witnesses from the police department and the state officials including civilians. The CBI arrive at a conclusion that they were really innocent and the five people who were killed belonged to Anantnag and they were innocent and it was a cold- blooded murder The Supreme Court, which is a highest court of our country upheld the CBI report and ruled that it was really cold blooded murder.

The case was referred to the Security Forces. Unfortunately, the Armed Force Special Powers Act was in force then as the condition was very bad at that time and the act is still in place. The Supreme Court ordered the Security Forces to conduct court martial against those who were named in the charge sheet by CBI and try them in the criminal courts under criminal procedures. Unfortunately, the said case was closed. That is why the common people of Kashmir feel that justice has not been done with them.... *(Interruptions)*

Our Chief Minister has also taken up the said case with the Government of India. We will request the Government of India to open the said case. The CBI has conducted the investigation and the Supreme Court has said that the victims should get justice. We request that their relatives and the people of Kashmir should get

justice through the law of the land and our system of justice.

SHRI KHILADI LAL BAIRWA (KARALI DHOLPUR): Mr. Chairman, Sir, I would like to thank the Government that in the year 2010-11, there was a big problem in Dang area and approval was granted for gauge conversion of railway line and for laying of new 144 km railway line. However, a lot of work is to be done under this project, but the work has not been started so far.

Mr. Chairman, Sir, I would like to request the hon. Minister of Railways and the Government through you that the work on the 144 kilometer long railway line project which is worth Rs 2,000 crore should be commenced at the earliest. Secondly, I would like to present a very important issue before you. Few poor people had gone to Malaysia for work on tourist visa through unauthorized agents and they are now trapped there. There are 8-10 people of my Parliamentary Constituency who are still imprisoned in the jails there. I would like to request the government, the Ministry of External Affairs, to expedite the repatriation of these people as soon as possible.

SHRI SHRIPAD YESSO NAIK (NORTH GOA): Mr. Chairman, Sir, thank you for giving me an opportunity to speak. A major issue in Goa is a ban imposed on mining. It has been 18 months since mining in Goa was banned after Shah Commission's report came. At least 40 percent of Goa's population was dependent on the said mining for their livelihood. Although the case is pending in the Supreme Court, but the companies are continuously laying off their employees. Truck drivers and laborers are suffering a lot due to non-commencement of mining.

Mr. Chairman, Sir, I request the government through you to commence the legal mining as soon as possible so that the lay-off of the employees by the companies may stop and they may get employment. So, I request the Union Government to intervene and to commence the legal mining in Goa as soon as possible.

SHRI BADRIRAM JAKHAR (PALI): Mr. Chairman, Sir, thank you for giving me an opportunity to speak. I have raised the said issue many times earlier. Today again I am speaking on this important issue. I have been demanding since a long time to increase the frequency of the Jodhpur - Chennai train, which runs once in a week. Many people of my constituency live in Chennai and Bangalore. I have been demanding to increase the frequency. I have also been demanding to increase frequency of the second train running from Jodhpur to Pune. Many people of my constituency live there too. Migrants belonging to this region live there. People are not able to get tickets even two- -three months in advance, so, I demand to increase frequency of the trains. Thirdly, I would like to demand a stoppage of Jodhpur- Jaipur Intercity at Pipar Road.

SHRI J.M. AARON RASHID (THENI): Mr. Chairman, Sir, in my Constituency, a few thousand acres of land has been declared ecologically sensitive area in Kasturirangan Report. Kasturirangan Report is based on aerial surveys and not on ground survey. About 50,000 labourers are going everyday from Theni District in Tamil Nadu to Kerala traveling in about 2,500 vehicles. Every day one accident is imminent. Seventy-five per cent of the land belongs to Tamilians. These are all ecology-friendly people, they are not against ecology. They never cut trees because cardamom plantations grow under the shade of trees only and not in direct sun like tea plants. Kasturirangan Report says that they have to evict Udumbanchola, Devikulam, Peermedu in Idukki District. That is an area which runs into a few lakh acres. If that is done, many people will have to commit suicide, many labourers will starve to death. The Report is not based on human survey, and they agree on that.

They said that if the number of inhabitants per acre is less than 100, then only they will take it. But the number of inhabitants per acre there is more than 500 in general and in some places it is even 1000. So, my prayer through you to the Government is that the Report be reconsidered. In Karnataka, in Gujarat, and in Maharashtra, some areas have been excluded from ecologically sensitive areas. The same way Idukki District should also be excluded in the larger interest of the farmers and the labourers from my Constituency. Seventy-five per cent of the landowners are from Tamil Nadu. The Government should not take the Kasturirangan Report as the basis, and these places should be excluded from the ecologically sensitive areas.

Another issue I would like to raise is that there is railway work pending in my Constituency. They have removed all the railway lines but people say that I have taken them away. People say that Aaron bhai shifted the Railway Line. They removed those lines in 2010-11. In the first year they gave Rs. 15 crore, next year they gave Rs. 10 crore, in 2012-13

they gave only Rs.3 crore. People have agitated. They have locked the gate of my house. They threw stones at my house. I am scared to even go to my Constituency. On the 30th of last month there was a strike which paralysed the entire District. For the first time in Theni District the fish market was also closed. I am sorry to say that being a Congress Member in this august House, my requests have not been considered. But hon. Minister for Railways has at last agreed to come to my Constituency. I pray that he should come and make announcement and see that the work is done there.

SHRI RAJAI AH SIRICILLA (WARANGAL): Mr. Chairman, Sir, this is with regard to the wagon manufacturing unit at Kazipet in my Constituency Warangal. This was sanctioned in the year 2009-10. After a lapse of four years, this wagon manufacturing unit has not come up in Kazipet. About hundred times I went to the Railway Ministry. I went from pillar to post. Yet, this work has not been done. It is very painful to note that being a Congress Member and even after repeated efforts and putting pressure on the Ministry, the unit has not been established so far. This was sanctioned under PPA mode. The ROF was worked out earlier before sanction. It is in the Pink Book. Yet, so far it has not been established.

The Government of Andhra Pradesh came forward to offer land free of cost. In spite of that the Railway authorities were not able to establish this unit. I would request the Government to at least now establish this wagon manufacturing unit in Kazipet without further loss of time. Thank you.

[Translation]

SHRI SYED SHAHHAWAZ HUSSAIN: Is the mike working?
.....*(Interruptions)*

MR. CHAIRMAN: Please move to the next seat.

SHRI SYED SHAHHAWAZ HUSSAIN: I would speak from by seat only
.....*(Interruptions)*

[English]

MR. CHAIRMAN: Please do not disturb him; let us hear what he wants to say.

[Translation]

SHRI SYED SHAHHAWAZ HUSSAIN: Hon. Chairman, I wanted to speak from my seat but now the election is about to take place, my seat is not confirmed, I don't know, I will have to speak from here or there....*(Interruptions)*

[English]

MR. CHAIRMAN: You have spoken in the morning; if you have forgotten to say something, make that point only now.

[Translation]

SHRI SYED SHAHNAWAZ HUSSAIN: I am very thankful to you and you are a big hearted person. First of all, I would like to express my gratitude for always giving me every opportunity to speak. I would like to speak on important topic. I represent Bhagalpur which is situated on the banks of the river Ganga. You know that when India was united, the three cultures namely Nalanda, Vikramshila and Takshashila flourished there. Currently, Takshashila is the part of Pakistan, but there has been a lot of discussion about Nalanda. Hon. Chief Minister Nitish Kumar ji belongs to Nalanda. He continuously laid focus on the development of Nalanda , when he became the Chief Minister of Bihar. As a result there was progress in the area. It is not only the heritage of Bihar but also of entire country. But Vikramshila has been neglected a lot. Today, the NH 80 which connects Vikramshila is in a very bad condition. Foreign tourists visit the place but roads are not in good condition. I have met the officials of the Government of India in this regard who have cooperated with me. But the road which should have been constructed by Bihar government has not been constructed there. This not only brings bad name to Bihar but also inglory to the country. People have to de-board from planes in Patna to go to Nalanda because there is no airport in Nalanda. It would have been better if an airport had been constructed in Bhagalpur. Vikramshila is not only the responsibility of the Bihar government alone but also the responsibility of the country. It is the responsibility of the country to protect its cultural heritage. A large number of tourists visit Bhagalpur to see dolphins in the river Ganga. People go there to see the land of Angraj Karna. This is the land of Danveer Karna. It is known as Ang Pradesh. Mamta Didi introduced the Ang Express on our request.... *(Interruptions)*

Mr. Chairman, Sir, I would like to briefly put across my views. The said region is considered very large region. Currently Vikramshila is being neglected.... *(Interruptions)* I, through you, would like to request the Government of India to convey my concern to the Hon. Chief Minister. Now-a-days, I am not having direct talk with him. I have made correspondence with him through a letter But there is no reply to the letter. I, through you would like to say that the Bihar government and the Union

government should also pay attention to Vikramshila. The Government should stop neglecting Bhagalpur, otherwise we will look into the said issues when we are in power.

MR. CHAIRMAN: Shri Ajay Kumar.

SHRI SHAILENDRA KUMAR (KAUSHAMBI): You are allowing them to speak twice... (Interruptions)

MR. CHAIRMAN: Who has been allowed twice?(Interruptions).

[English]

MR. CHAIRMAN: Hon. Members are motivated because today there is order in the House.

[Translation]

SHRI AJAY KUMAR (JAMSHEDPUR): Whenever you are in the Chair, you always provide opportunity to all of us to speak. We thank you for it. Sir, there is an issue regarding Central School in Surda, Ghatshila located in the premises of Hindustan Copper Limited. As the condition of Hindustan Copper Limited had been bad for the last several years, the repair of the school was not carried out. Currently, the condition of the school has worsened to such an extent that CBSE has issued a notice to close the school from April 1",

I, through you, would like to request that since Hindustan Copper Limited is running into profit now, it should ensure that the said school is not closed as it concerns with the future of one thousand children. The government should withdraw the closure order of the said school and direct HCL to focus on improvement of the Central School, Surda, which is a backward tribal area, as it is the only good CBSE Central School for the children. I, through you, would request the government to impress upon HCL not to close the school and repair it.

[English]

SHRI M.B. RAJESH (PALAKKAD): Sir, I seek your permission to speak from here. This is an extremely important issue. A Bill was unanimously passed by the Kerala Assembly in 2011. Irrespective of political affiliations, all Members supported this Bill and this was passed unanimously. This Bill seeks to extract compensation from Coca Cola Company, for the people of

Palachimada village in my district Palakkat. This Bill seeks to provide compensation to the people because this entire village was devastated by excessive exploitation of water by Coca Cola Company. The entire area was ruined; 600 acres of agricultural land was made barren. The entire area is now facing severe shortage of drinking water.

The State Government appointed an expert Committee and that Committee found that there was a loss of Rs.216 crore which has to be extracted from Coca Cola. For this purpose the Government moved the Bill and the Assembly unanimously passed a Bill to form a tribunal to extract this compensation.... *(Interruptions)*

Unfortunately, despite the Bill was passed in 2011 and sent to the Union Home Ministry, for the last three years the Union Home Ministry has not submitted this Bill to the President for his assent. This is an important thing. I wonder why the Home Ministry is holding back this Bill. Why this has not been submitted for Presidential assent? I suspect big corruption behind this and would say that in order to assist Coca Cola Company this Bill is not being submitted for Presidential assent.

[Translation]

SHRI JITENDRA SINGH BUNDELA (KHAJURAHU): Mr. Chairman, Sir, I belong to Khajuraho Lok Sabha constituency. There are two National Parks under my Parliamentary Constituency. Villages are still inhabited in the park area. Villagers are ready to move out of Park Area Panna National Park and Bandhavgarh. But the compensation for the property and the houses has not been given by the Government of India. They are having cattle. Forest department officials are harassing them. A case is filed against the person if his cattle stray into the park area. They are in miserable condition whereas they are ready to leave the park. I, through you, would like to demand the Government of India that compensation should be given immediately to the people of the inhabited villages inside Panna National Park and Bandhavgarh National Park, so that they can leave the park and start their new life.

SHRI VIRENDRA KASHYAP (SHIMLA): Mr. Chairman, Sir, I would like to bring to the notice of the Government an important issue relating to our Parliamentary Constituency. There are two cement factories in my

Constituency Ambuja and Jaypee. Ambuja Cement factory has been closed for the last fifteen days due to environmental clearance. Ten thousand vehicles were involved and thousands of people were employed in it. They are upset nowadays. Therefore, I request the Union Government through you to give the clearance or resolve the environment issues immediately so that thousands of trucks and people do not have to face the said issue.

SHRI HARIBHAI CHAUDHARY (BANASKANTHA): Mr. Chairman, Sir, I have two questions related to the Railways in my Banaskantha Parliamentary Constituency. First, an underpass bridge has been constructed in Chitrasani, in which there is a water logging. Second, the fund for the railway over bridge in Dhanera had been approved two years ago. However, Railway Ministry has not granted permission for it till date. Thirdly, Narmada water overflows in Bav, Pabar and Devdar under my Parliamentary Constituency. But the work of constructing canals is stopped due to non-granting of permission by the Railways. I through you, request that the Ministry of Railways should give permission for purpose.

MR. CHAIRMAN: The House stands adjourned to meet tomorrow, February 21, 2014 at 11.00 a.m.

16:55 hours

*The Lok Sabha then adjourned till Eleven of the Clock
on Friday, February 21, 2014/Phalguna 2,1935 (Saka).*

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